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utilised portion of the loan is as follows: -

Estate Duty

1-12-49 to 30-11-50 = \$ 97,323.02 1-12-50 to 30-11-51 **=\$ 143,171.03** 1-12-51 to 30-11-52 =\$ 135,031.20 1-12-52 to 31-5-53 = \$ 51,579.79 TOTAL \$4,27,105.04

- (iii) The total amount paid as Commitment Commission (Retention Interest) at 1½ per cent. from 1st December 1949 to 15th August 1950 and at From the per cent. thereafter on the unutilised portion of the allotted loan \$ 1,73,836.40.
- (b) The total amount spent on the Organisation and adjusted upto the about March, 1953 is 8,75,37,700. The figures are approximate because the accounts for 1952-53 have not yet been finalised and auditeđ.
- (c) (i) The total amount so far recovered from State Governments is Rs 1,36,90,093/14/-.
- (ii) The total amount still pending collection is Rs. 4,88,28,335/1/-.
- (d) The amount involved is Rs. 99,10,779. This sum is not included in the figure given in the reply to part (b) of the question.

PAPERS LAID ON THE TABLE

RAILWAY ACCOUNTS

THE MINISTER FOR FINANCE (SHRI C. D. DESHMUKH): Sir, I beg to lay on the Table of the House a copy of each of the following papers under clause (1) of article 151 of the Constitution: -

- (i) Appropriation Accounts Railways in India for 1950-51 (Parts I and II). [Placed in Library. See No. U. a. (75).]
- (ii) The Block Accounts, Balance Sheets and Profit and Loss Accounts of Indian Government Railways. 1950-51. [Placed in Library. See No. U. a. (75).]

- (iii) Balance Sheets of Railway Collieries and Statements of all-in-cost of coal, etc., for 1950-51. [Placed in Library. See No. U. a. (71).]
- (iv) The Audit Report. Railways, 1952 (Part II). [Placed in Library. See No. U. a. (76).]

THE ESTATE DUTY BILL, 1953

MR. CHAIRMAN: Mr. Deshmukh to move the Estate Duty Bill.

SHRI C D. DESHMUKH: Sir. I move:

"That the Bill to provide for the levy and collection of an estate duty, as passed by the House of the People, be taken into consideration."

Death duties in one form or another constitute an important element in the scheme of taxation of most progressive countries. That, I believe, is common knowledge. In fact, so far as our knowledge goes, such duties exist in about 43 other countries. In India, the imposition of such duties was recommended as far back as 1924-25 by the Taxation Enquiry Committee, and Government's interest in the matter may be said to date from 1936-37 when a Special Officer, the late Sir Alan Lloyd, was appointed who studied the whole matter and made recommendations. So far as my personal interest goes, Sir, I might say that it dates also from the time I had the privilege of assisting one of the Governments then and I had occasion to consider with Sir Alan Lloyd the suggestions he had made with regard to this question. Actually, the Bill to impose such a duty was introduced in the late Legislative Assembly in 1946. On the dissolution of that Assembly, this Bill in substantially the same form was again introduced in the Provisional Parliament in 1948 and was referred by it to a Select Committee. In their preliminary report, the Select Committee felt that two difficulties, which apparently they regarded as insuperable, lay in the way of further consideration of the Bill. The first was the

fear that the application of the Estate Duty Act would be well nigh impossible so long as the joint family under the Mitakshara system continued to be recognised by law as a unit for purposes of taxation. The second was that they considered that so long as the then Indian States remained outside the scope of legislation, there was every possibility of flight of capital to such States, if a duty was levied in what was then known as British India. But by the time the Select Committee submitted their final report in March 1949, the integration of the Indian States was in sight, so that the second difficulty no longer stood in the way of implementing this legislative proposal. As regards the first difficulty, they tried to steer clear of controversial issues by subjecting to estate duty the co-parcenary interest that ceased on the death of a member of a Hindu undivided family With certain further changes in the Bill, they were able to make the necessary recommendations to the Provisional Parliament.

This Bill, as reported on by the Select Committee of 1948, could not however be taken up in the Provisional Parliament as its fortunes had somehow got tied up with those of the Hindu Code Bill, and it lapsed with the dissolution of that Parliament in 1952. The Bill which is now before the House is the one introduced again in 1952 in the House of the People and as modified by them.

Sir, the present Bill seeks to impose a duty on property passing on death and on property which is deemed pass on death like the interest in the coparcenary property to which I made a reference a little while ago. At one time, there was a suggestion in Provisional Parliament that a succession duty would be preferable to an estate duty. A great deal of attention was given to this point by the Select Committee of 1948 which came to the conclusion that in view of the practical administrative difficulties involved in the levy of a succession duty and possibly the smaller revenue which it might yield, the duty to be imposed should be an estate duty, and that principle, Sir, has so far commended itself toeveryone in authority who has considered this matter.

The Bill has been before the Parliament and the public for about seven years now. I shall not, therefore, take up the time of the House to go through its detailed provisions at this stage—we shall have it later—but shall confine my present remarks to the main changes in the present Bill from those in the 1948 Bill as reported by the Select Committee.

Sir, as the Council is aware, Bill is based largely on the lines of the Estate Duty legislation as embodied in United Kingdom Finance Acts. Onportunity has been taken of incorporating in the present Bill some of the important changes made in the United Kingdom Finance Acts since our own Bill was originally drafted in 1946. These are confined to the charging clauses and the main changes will be found in clauses 11, 12 and 27. Therefore, in a sense, by the benefit that we have had of the experience of the working of this Act in the United Kingdom we have modified the Bill and we hope that we have been able to cover the loopholes of evasion in so far as thev are known to the United Kingdom authorities.

Another important change is the incorporation of the rates of duty in the charging Bill itself. The Council may recall that the original idea was that the rates of duty should be imposed by a separate Act of Parliament. It was felt, however, that the incorporation of the rates in the Bill itself would make the law compact and remove such uncertainties as may exist in the public mind that the Government intended to come with the possible changes in the rates from year to year. Although the fact that the rates are contained in the Bill does not, by itself, prevent Parliament from changing the rates as often as it likes provided the initiative taken by the Government.....

Prof. G. RANGA (Madras): It is always so.

Shri C. D. DESHMUKH: That is the qualification, unless through a Resolution. Although that is the position, I might state—it is my personal view that it is unlikely that Government will suggest any changes in the next few years until sufficient experience has been gathered of its working in all aspects and until Government have formed some idea of its financial results as well as of its impact on the economy of the country.

The Council, will notice that the rates are fixed on the slab system and not on the step system as in most other countries. At a later stage, Sir, I shall explain in some detail the advantages and disadvantages of these two systems. But, I will mention here that we are familiar with this system—the slab system—because we have this for purposes of our Income Tax also.

The Council will also observe, and I hope agree with me, that the rates proposed are on the side of moderation. Because of the high exemption limit, actually the effective rate—and that is the important point—that is to say, the average rate that works out on the total value of the estate is lower than that in the United Kingdom in respect of small properties, while in the higher slabs the rates have not been fixed so high as to encourage evasion or to be a possible disincentive to savings

Another important change is in the exemptions allowed over and above the ordinary exemption limits. In the old clause corresponding to the present clause 33, Government were to be given only a general power for exemption or reduction in rates and no details were specified. Objection was taken to such wide powers being vested in Government and I think rightly. So in the present Bill this power has been retained subject only to certain conditions, and in addition we have specified certain exemptions, as for instance, books not intended for sale, wearing apparel, small gifts made shortly before death, etc. There is an important exemption made in respect of moneys deposited or insurance effected for the payment of estate duty

up to Rs. 50,000. Therefore we hope that the collection of estate duty will be greatly facilitated.

Also, Sir, the provisions of this Bill have been liberalised in other For instance, quick succession relief to the extent of 100 per cent. of the duty is to be given in case the second death occurs within three months. Unlike the old clause, the exemption given to the interest of a Hindu widow dying within years of her husband's death is not confined to Hindus governed by the Mitakshara law but has been extended to all Hindus. Provision has been made for the deduction from estate duty payable of court fees paid for obtaining representation estate of the deceased and there is no limit to this, unlike the original Bill. A specific provision has been made that in the case of duty payable immovable property, eight instalments can be claimed as a matter of right by the person accountable. There are certain minor provisions also to which I do not propose to refer at this stage.

Another important change to which I would like to refer is the duty payable by foreigners. The Select Committee of 1948 had suggested a provision by which persons who "resident" within the meaning of the Income Tax Act would be deemed as domiciled in India for purposes But according to estate duty. present Bill, 'domicile' of a shall be determined as if the provisions of the Indian Succession Act, 1925, on the subject, applied to him, and this appears to be consistent with the corresponding Acts of most countries. A provision has, however, been made that in respect of-and this is an important provision-shareholders of companies which earn more than 50 per cent. of their profits in India, a flat rate of duty would be charged on the passing, by death, of the property consisting of such shares. The liability for payment of this duty is imposed on the company so ensure recovery. There is a similar

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provision in the Acts of one of the Australian States-I think New Zealand.

The only other changes I need refer to are those relating to the administration and operation of the Act. In the old Bill, detailed provision had not been made and the assessing authority was Central Board of Revenue. only provision was that the Central Government could empower any officer or authority to discharge the functions of the Board in respect of any specified matter. The opinion, belief or state of mind of that officer authority was to be deemed to that of the Board. Now, this position was, on reflection, found to be un-In a vast country like satisfactory ours, it is not possible for the Board actually to determine and collect estate duty, and a provision like this would have been very inconvenient to the persons accountable for the payment of estate duty. It would have been equally difficult for Government to find officers spread all over country who would have the same opinion, belief or state of mind as the Board. In the present Bill, therefore, Controllers have been authorised to levy estate duty, but the responsibility of the Board in the matter of assessments is emphasised by a provision that appeals from the orders of the Controllers would lie to the Board. Now, so far as appeals to courts are concerned, the provision remains the same in respect of points of law. As before, points of law can be referred to the High Courts or to the Supreme Court by the Central Board of Revenue. But in respect of valuation, the provision is slightly different. Under the old Bill, a reference had to be made to the High Court who would hold, or cause to be held, an enquiry and record a finding on the matters in issue It is now provided that in matters of valuation, the question need not be referred to the High Court but should be referred to certain qualified Valuers, panel of which would be nominated by the Government. Provision has been made for the appointment of one Valuer by the assessee and one by the Board and, in case of difference of opinion, for arbitration by a third Valuer. Now, it seems to us that this is a satisfactory scheme for matters of this kind which must be decided on the basis of expert opinion. Now, there are other provisions relating to taking of evidence on oath, ance of representatives of accountable persons, arrangements with States to supply information, service of notices. etc.

Sir, I shall not take any further time of the House in going over the details of the Bill, because we shall have to discuss them. They will come up in due course, but before I conclude. I should ask the Council to consider this Bill from the point of view of the two objectives we have in view. Firstly, it is a step in the direction of reducing the existing inequalities in the distribution of wealth. Our second object is to raise some revenue for distribution to the States and thus assist them towards financing their development schemes. While I cannot claim that this Bill will achieve these two objects to any significant extent, I am satisfied that as a first step this measure is both fair and adequate. Sir, with these words I move.

MR. CHAIRMAN: Motion moved:

"That the Bill to provide for the levy and collection of an estate duty. as passed by the House of the People, be taken into consideration."

SHRI B. C. GHOSE (West Bengal): Sir, as the Finance Minister may be aware, we, meaning the Praja Socialist Party, are completely in agreement with the objects of the Bill. We lend our support to the Bill. Our quarrel, if any, is with the pace of the Bill.

P. MADHAVAN NAIR (Travancore-Cochin): Have you any quarrel?

SHRI B. C. GHOSE: Yes, I am stating them. We consider the measure...

KHWAJA INAIT ULLAH (Bihar): That is by habit. (Interruptions.)

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SHRI C. D. DESHMUKH: If any, you said, is it not?

SHRI B. C. GHOSE: Yes, if any. I am just specifying now. We consider the Bill a timid measure and that it does not go far enough. It bears upon it the label, if I may say so, which is characteristic of all other Government measures-too late and too little. Whether the question at issue or the problem is Andhra or cottage industries or unemployment or the estate duty, it is always too late and too little. The Finance Minister, I believe, stated in the other House that it was a milestone on the road to social democracy. If it is, it is not a very notable one. We might consider a progressive income tax or a higher duty on luxuries also a milestone on the road to social democracy. There may be, of course, difference in degrees, but I submit. Sir, they are not very significant. The object of the Bill, as the Finance Minister himself said, was twofold, first to reduce existing inequalities secondly to make available to the development. States resources for glad that he himself cognises that this Bill does not make any significant move in that direction.

SHRI V. K. DHAGE: (Hyderabad): Only in the second direction, Sir.

SHRI B. C. GHOSE: In neither one, because, in so far as reducing inequalities of income is concerned. I do not believe that he can claim that it would, to any very significant extent, by itself, reduce existing inequalities. The experiences of the other countries do not substantiate that proposition. And what would be the yield of the duty? Of course, the Finance Minister has not had any estimate, but his greatest supporter, who has often been described as a wet nurse or a godmother or a godfather, has put in an estimate of Rs. 10 to 12 crores. Even if we accept

do not think that a yield of Rs. 10 crores is going far towards reducing existing inequalities. So, let us delude ourselves by thinking that are having a very far-reaching measure which will go a long way towards reducing inequalities. And, as far as the question of financing development expenditure is concerned, the same observations apply more or less, because the amount to be collected is not very large; it cannot make any significant contribution, although I readily admit that however much may be collected, or whatever amount may be collected, will go certainly towards assisting that objective. There is one point in this connection to which I should like too draw the attention of the Finance Minister. The proceeds of the duty will be available to the States. But it does not necessarily follow that the amount collected within any State will go to that State's exchequer, because the principles of distribution will have to be determined by Parliament. it does not necessarily follow that whatever will be collected from a State will go towards augmenting the revenues of that particular State. If it were so, even then there would have been one uncertainty so far as augmentation of State revenues was concerned, namely, that it was not a very dependable source or a certain source of income. It depends on the exigencies of nature, on death. So, even if it were stated, that the revenues would be available only to the particular States, they could not have any definite idea as to what would be the amount available year to year, on which they could frame their budget in regard to this duty. So then I do not think that the States would take into account duty while framing their budgets, even if the whole of it were appropriated to them, because the source is uncertain. But if, as it should happen, the Parliament will decide on some principle which will make available to all States principles some certain funds-on which can be made universally applicable, for example, if the distribution is made on a population basis—then wherever the revenue may accrue, all that estimate at about Rs. 10 crores, I the States may share in that revenue.

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I should like to make one suggestion here to the hon, the Finance Minister. It has been suggested already that the funds collected through this duty should be utilised for development, and particularly for capital development purposes. Now I find that whatever moneys is being allocated by the Centre to the States by way of loan, the question of getting that money back is rather difficult. The States have not as yet provided any amortisation fund, and there is a general impression that the amounts which were taken by way of loans from the Centre need not be returned

SHRI V. K. DHAGE: That is what the Deputy Finance Minister said.

SHRI H. N. KUNZRU (Uttar Pra-The Home Minister also sugdesh): gested that.

SHRI B. C. GHOSE: So, could I suggest to the Finance Minister that the proceeds of this duty which will be available to the States might be earmarked for this purpose? I know that the Finance Minister has no authority because the revenue belongs to the But he might bring his in-States fluence to bear for earmarking the proceeds of this duty towards amortisation fund, towards the payment of loans taken from the Central Government, because in that case, these funds will really be available to the Finance Minister or to the Government for purposes of development.

Sir, a lot has been said in the other House and also in the press about the effects of this duty on capital formation. I should like to agree with the Finance Minister that it will not have any very adverse effect on capital formation. These death duties have been in existence in other countries and they have not very much adversely affected capital formation. If we accept a mixed economy, as we have done here, the death duties appear to be a very helpful source of income, and this has been accepted by almost all countries. I was reading only the other day in the Economic Bulletin for Asia and the Far East for January-June 1952 (No. 52) an observation made to the following effect:

"Low taxes on undistributed profits....."

I am not sure if the Finance Minister has provided low taxes for undistributed profits in this country, but anyway there it is said:

"Low taxes on undistributed profits, high taxes on distributed profits, and high death duties are a combination which may reconcile the desire for a mixed economy with distaste for building up private fortunes."

I believe that will be found acceptable to the Finance Minister. But it is really not this estate duty which may act as a retarding influence on capital formation I believe that experience of other countries cannot be readily made applicable to the position in this country. I feel, Sir, that capital formation in this country will suffer, but because of the estate duty. It has been suffering for various reasons. It appears that the private sector is not showing much initiative and enterprise. Its standpoint is that the general climate in this country i.e. the laws of the Government which have been introduced, particularly the labour laws and the labour policy,-I am not supporting what the big businessmen say, but I am stating their case,they say that that is not conductive to undertaking any schemes of expansion. Now, it is in that general climate that this estate duty may also add retarding influence. But the conclusion to be drawn from that is this, that whatever the Government may think. it would not be desirable on our part to depend a lot on the private sector for development The private sector. for whatever reason-I do not support the reasons that they adduce, but for whatever reason it may be, the private sector-is not showing much enterprise.

I believe the Finance Minister also recognised that fact, because, if I am not mistaken, he said something to

[Shri B. C. Ghose.] that effect in the other House, viz. that he did not expect capital formation, as we progress, from the wealthy. He has said:

Estate Duty

"I do not expect capital formation, as we progress, from the wealthy. I expect capital formation which, in its essence, is saving from the common man for the good of the common man."

I could not understand the significance of the second sentence. I do not see how the common man can save too much. I take it that he can only save when he has control of the means of production. Those who will have control over the means of production will also have the means of having savings Therefore, I think it is necessary, under the conditions as they exist in this country today, that we should increase schemes of socialisation. I do not think that Government, under the existing conditions, have any alternative but to take recourse to increasing socialisation of our economy. What should be the pace of that socialisation, will be a matter of difference between the Finance Minister and ourselves, but I do not think that he will object to the general proposition I have stated. There may be a difference of opinion only as regards the pace.

An Hon. MEMBER: What is your pace?

SHRI B. C. GHOSE: My pace is that firstly we must nationalise banking and insurance because these are the sources or avenues from which developmental finance can be found. If these are controlled by a Government which means business, we can go ahead with our schemes of development. At the moment, we find that the private sector has not lived up to the expectations that we had of them, and that is why probably we find that there is recession in our economy at a time when there has been no recession in the world outside, although it may be coming later, and when it comes, it will certainly aggravate the situation in this country. Sir, these are some of the general propositions that I wanted to make.

Coming to the Bill itself, there are only just a few points that I want to make now, as unfortunately I shall not be present here when the discussion on the clauses takes place. Now, the most controversial issue has been with regard to the appointment of an Appellate Tribunal. I am sure I shall not be able to convince the Finance Minister, but there is no harm in trying, because if we fail, we should try again. I do not think he is hard-hearted but would be amenable to reason.

SHRI C D. DESHMUKH: Not hard-headed.

SHRI B. C. GHOSE: He conducted himself with exemplary patience in the other House which drew encomiums from all sections of the other House and I am sure that the position will be the same in this House also.

PROF. G. RANGA: Your compliment has gone home.

SHRI B. C. GHOSE: Now, the importance of the Tribunal is in view of the very large powers given to the Controller The Finance Minister had adduced various arguments in support his proposition. I have gone through them. It appears that he is not convinced by the arguments of the Opposition, and I am not convinced by his arguments. He gave arguments not only in favour of his proposition but he also gave, if I remember correctly, the Opposition's point of view to his arguments. It might be argued, he said, that because there was an Appellate Tribunal, therefore the cases have gone down. It might be argued both ways. He said that in respect of the cases taken to the administrative authority for revision, the number of cases which have succeeded had been large, but the question is as to what extent they have succeeded. If only Rs. 2 or Rs 10 remission has given, that is also a successful appeal.

The total number really is not very significant in those cases. Under another section of this Bill very large powers have been given to the Controller. Gifts must be bona fide gifts. There is a lot of controversy over this word 'bona fide', and I do not myself understand the necessity for having that word in section 9 and also under section 10 "Gifts whenever made where donor not entirely excluded." value of the property will be what in the Controller's view is the market value of the property. I understand expert legal opinion is that whatever the Controller considers to be the market value cannot be contested in a court of law. So, it would have been advisable if a provision were made for an Appellate Tribunal as was done in the original Bill of 1946 or One other reason for suggesting a Tribunal was that it would help the poorer sections of the people. That argument has also been advanced before. It is not a new argument, because everybody knows that it is easier for the rich to come to some sort of arrangement, unfortunately, with officers for a revision in their favour, but the means is not available to the common man I am aware that the Finance Minister had referred to this question and had said that the problem of honesty in the cadre was also causing him considerable worry and that he hoped that there would not be any cases of that nature. But I feel that the position is not the same in country as, for example, in the U.K. with which he always equates us. The experience of the two countries cannot be equated, because if you take the official cadres in the two countries, you will realise that they are not the same. So, considering the existing circumstances in the country, the provision of an Appellate Tribunal would have been more helpful so far as the common man is concerned. So far as the rich are concerned, even under the existing system, they fare well. So it is only on the ground of helping the middle class men that this Appellate Tribunal was asked for.

PROF G. RANGA: He has agreed, has not he?

SHRI B. C. GHOSE: That is only in respect of law but not in respect of

SHRI V. K. DHAGE: Both law and

SHRI B. C. GHOSE: I am sure the hon. Finance Minister will not accept any of the suggestions in this House. If he does, the other House will have to be kept in session. Since the other House will have been adjourned, there cannot be any changes introduced here, unless they are willing to have this Bill passed in the next session. But I am not suggesting that they must here and now accept our amendments, because I feel that that is not possible. But I would like the Finance Minister to consider the suggestions that may put forward. If he is convinced of the soundness of our arguments or if he feels that the position he has taken up so far should be reversed, he might bring in amending measures in the next session and give relief to the common man Sir, as I said, I do not want to go into details. We are wholeheartedly behind the Finance Minister in this Bill. Our only grievance is that he has not gone far enough.

Kumari SHOILA BALA DAS (Orissa): Mr. Chairman, Sir, unique character of the Bill inspires me to speak a few words. Before I begin, I wish to congratulate our Finance Minister on having piloted this Bill so ably in the House of the People and on having brought this Bill to this House. Though this Bill has taken a long time to travel to this House, still I feel that it is better late than never and the Finance Minister has earned thanks. Those who know our our Finance Minister, I am sure, will agree and will appreciate the truth of my saying that he is most zealous of his exchequer. He is never satisfied unless he is satisfied that his exchequer is full. Therefore his calculative brain always finds out new sources, if I may say so, a new avenue to collect revenue for his exchequer. Look at the taxes that we have to pay him-Income-tax, Super-tax, Sales Tax, Excise tax and

[Kumari Shoila Bala Das.] various other taxes too numerous to enumerate. Not only that. We have to satisfy him by paying taxes on our -daily food. But one thing is in his favour and that is that he is most generous in exempting the Members of Parliament from assessing any tax on the speeches which we make on the floor of this House and for this act of generosity we are very thankful and grateful to him But, Sir, he is never satisfied. He wants his exchequer to be full. Therefore only the other day the has taken a loan of Rs. 75 crores but it has not satisfied him and now he wants an Estate Duty. During our life-time we try to satisfy him by paying all sorts of taxes and now when we die, he does not like that we should escape him.

An Hon. MEMBER: You must try not to die

KUMARI SHOILA BALA DAS: He does not wish that we should escape him and therefore out of the life's hard earnings that we accumulate, he wants a share from our successor after our death. This imposition I call as Death Duty. Whether living or dying we must satisfy our Finance Minister.

THE DEPUTY MINISTER FOR FINANCE (SHRI M. C. SHAH): And get certificate for Heaven.

Kumari SHOILA BALA DAS: But for this we should not grudge to pay him and for this reason, I whole-heartedly support this Bill

Now, Sir, he said that the principal object of the Bill is two-fold, one of which is to find funds for the development of the country. I don't know how far this objective will be reached. It will be seen by the progress made hereafter. The second objective is, as he said, that he wants to bring down the rich people to the level of the middle-classes. Here also I find perhaps he will be a little disappointed. But he has not mentioned the third objective which I find is—I may be

mistaken—to do away with the joint family system.

Bill, 1953

Now, Sir, though this Bill has taken a long time to come to this House, yet there were people such as landlords, ex-Rulers, business magnates, and rich people who knew that the Bill coming and I presume, Sir, that they have taken good care to remove their valuable movable properties in the shape of hard cash, gold, jewellery and other valuables to foreign countries, and our Finance Minister will not be able to tax them because they are beyand his reach and other people possibly have taken their valuable properties underground, and even the expert of Government surveyor will not be able to lay his hands on such properties and our Finance Minister may be disappointed in not getting the maximum from the rich except on the immovable property. As regards the levelling of the various classes of people, you all know that the rich will never come down to the level of the middle class people. They know and they are quite expert at dodging and evading the law. Therefore our Finance Minister not be able to do much with them but the real hardship will be felt by the middle class people and by the members of the joint families

10 A.M.

Sir, I have not gone through this Bill as I should have done because this Bill I got only yesterday and therefore I will not go into its intricate points. I will only make certain general observation. For the purpose οf administration of this Act we there are authorities and the Finance Minister mentioned that they were the Controller of the Estate Duty and a Board. Now I would like to say few words about this authority. all know that when a person dies, if he leaves some valuable property and when the Estate Duty is imposed by the Controller of Estate Duty, there may be hardship felt by the successor. He may not be satisfied with the assessment made by the Controller. would like to have a rebate. Therefore I find that in the Bill there is provision saying that appeals can be made to the Board. But, Sir, you all know that the Board and the Controller of Estate Duty form the two links of the same machinery and as such, the necessary relief may be found very difficult to obtain at the hands of the Then there is another thing, that when a person is thus affected, he can move the High Court or the Supreme Court. But it is well known that such courts will not or may not entertain the questions involving only facts. They generally deal only with questions of law and therefore here also the necessary relief may not be found by the successor. So what is he to do? He must have confidence in the authority and at the same time he must have justice. Therefore may I suggest that the formation of an independent body like the Tribunal of the Income-tax Department which can really function without let or hindrance and they will not be influenced by any outside influence Therefore if such a body is formed, I am sure people will think that they are going to have justice. It is not sufficient that justice has been done but. Sir, it is essential that the person who has to pay the taxes must be made to that justice has been done and this can only be provided by an independent body like the Tribunal.

Estate Duty

Now, I wish to say a few words about the valuers. I find the valuer will be an independent person. So far so good. The valuers will be needed for the purpose of valuing the immovable property only. Without valuing the immovable property, the Estate duty cannot be levied. May I make a suggestion here that instead -valuer, if you take the market value of such immovable property situated within a municipality or Corporation or Local Board and fix at 10 times, or 15 times or even 20 times the latest value of such property as fixed by the Municipality, Corporation or Local Board-if this method is adopted, there will be no necessity to have a valuer, and besides, if you have a valuer his opinions will always be subject to dispute in the law courts.

Therefore, I submit that this measure is adopted then much unnecessary litigation, waste of time money on both sides, and nepotism, corruption and bribery could be eliminated

It further strikes me that if a valuer values the property at a certain value and if the person who is responsible for paying the duty fails to pay it, then it becomes necessary that the property should be sold. But as you know, Sir, when a property is sold, you can never get the value put upon it by the valuer, by selling the property. Here, I may give you a concrete case in which I was personally interested. A property worth Rs. 5 to Rs. 6 lakhs had to be auctioned. It became necessary that that property should be sold in order to pay the dues. property was valued at about Rs. 5 lakhs by the Government. But when it was auctioned, you would be surprised to hear that it fetched only Rs. 50,000. Why? Simply because there was no person to bid more. there was no money to buy this pro-Therefore you must remember this common feature that the value of a property rises and falls according to the circumstances prevailing at the time and the circumstances of the seller and the buyer. And in this case, when the property has to be sold for realising the estate duty, naturally the value of the property will go down. The owner will never get the price fixed by the valuer. Therefore, it is better that when Government wants the estate duty to be realised on the property, the Government themselves should buy the property and pay the estate duty which they charge on it and pay the balance to the owner of the property.

Next I would like to say one or two words about gots. Clauses 8, 9 and 10 of the Bill deal with gifts and there are two kinds of gifts for time-limit has been prescribed. I would like to say that on gifts for charity, there should be no time limit [Shri M. C. Shah.] and no estate duty should be levied on such gifts.

SHRI RAJAGOPAL NAIDU (Madras): Yes, if they are bona-fide gifts.

KUMARI SHOILA BALA DAS: We all know, Sir, in our country many people on their death-bed give away large sums of money as gifts, for the improvement of the village, for creating endowments, for the establishment of colleges and schools, hospitals, Dharmsalas and so on, and if an estate duty is extracted on the charity of his predecessor, it will create hardship for the successor. Government realises that it is its priestablish colleges, duty to mary schools, hospitals and other such institutions. So when a private individual makes a gift for the abovementioned charitable purposes, Government should welcome the move in that direction and should not levy any taxes on such a charity, simply because the man died before Therefore, I six months were over. again leave it for the consideration of the hon. Finance Minister whether it is desirable that he should levy any tax on a charity of this nature and I also suggest that there should be no time-limit for them.

In the case of relatives. I find that if any person dies before 2 years then he need not pay any estate duty. But as we all know, men are very fond of their money and, therefore, during their life time they do not wish to part with the money. They want to give a large share of it to their relatives and they do it in their will. But they do not know when they will die and so they do not do it early enough. Therefore I put it to the hon. Minister that the time-limit should be curtailed and instead of 2 years, the period should be fixed as one year. I do not know whether he is going to accept my proposal, but all the same, I would like to say what I feel about it.

Then I find that residential houses are included for the determination of

estate duty and this, I feel, is **not** fair. I feel that the residential houses should be absolutely excluded for the purpose of computation of the estateduty.

KHWAJA INAIT ULLAH: Up to-Rs. 1 lakh it is excluded.

Shri M. C. SHAH: The exemption limit is Rs. 1 lakh, including residential houses.

SHOILA BALA DAS: KIIMARI You know many middle-class people build their house for the purpose of living and when they die—I refer tomiddle-class people-they hardly leave any cash or anything for the successors and many people find it difficult to live in the big house and they generally let it out, certain rooms at. least, to pay the municipal taxes and? also in order to maintain the family. The hon. Finance Minister wants to extract the estate duty on residential! houses above the valuation of Rs. 1: lakh, because he has given the exemption limit as Rs. 1 lakh, not for residential houses, but for all. Therefore, if the value of the house is above-Rs. 1 lakh and the person has no. money to pay the duty, then what will happen? The House must be sold or be mortgaged to pay the estate duty... But what will happen to the family? They will be rendered homeless and be stranded on the road. Is it the intention of the hon. Finance Minister that these middle-class families should' thus be stranded on the road? I amsure that is not his intention. Therefore, I am putting it before him and I am suggesting that residential houses. should be exempted from this tax. But at the same time, Sir, I feel it will not be fair for him and for meto ask him to exclude all residential? houses, because residential houses are of different values. So I would like to propose that residential houses upto the value of Rs. I lakh should be exempted so that people who have got no money, but have their residential house can let out some of the rooms; and also live in the house.

There are also, I find certain minor exemptions given I was especially pleased to find that the Finance Minister has fixed an exemption limit of Rs 50 000 for joint Hindu families and for others he has raised it to Rs 1 lakh

That is a great change that I see Then, there are certain exemptions and I do not like to talk about all excepting about the burial The Christians, as you know, bury their dead, and for that purpose, Sir, a plot of land is required where the body can be interred In towns, the price of land has gone up very high and to get a plot of land you have to pay very high prices The place where you bury your dead must be a pucca grave and that also costs money After a year, you may want to have it properly made by putting marble slabs all round or putting mosaic work and a cupola or some small monument Ail these cost much Therefore I leave it for the consideration of the Finance Minister as to whether he could possibly increase the burial expenditure at least by a thousand rupees more

Then, Sir, in clause 55, I find that all persons having property shall deliver an account to the Controller of all his movable and immovable pioperty in respect of which Estate Duty is payable within six months think this requires a little change because many illiterate persons who are required to pay the duty will be unnecessarily harassed and penalised by the Controller and there will be no end of explanation in law courts simply because of the ignorance of the people about the rules of the Therefore, Sir, instead of estate duty the people being asked to give an account let the duty be cast on the Controller to issue not ces such persons who have property who lıable and are duty the information pay estate about which, Sir, should be provided to the Controller by the Officers of the Thana or by the village officers In these offices, there is a register and, not only that, Sir, these officers

in the villages know all about the people who are under their jurisdiction. Therefore, Sir, it is much better to cast the entire duty on the Controller.

I find that the time given for filing the return is six months. Sir I would like that to be curtailed, let it be only sixty days. If you give a long period Sir, then many of the movable property may go underground. Therefore it is better that the time is curtailed to sixty days.

I have only one or two words I find that the penalty clause is very light Finance Minister wishes to have the full revenue extracted from the rich people, then Sir, I would ask him to make the penalty clause heavy and more effective What is a thousand rupees as double duty to the rich people? It is a mere drop in the ocean. If the penalty clause is such that if any person makes a false declaration or gives false accounts he would forfert half of his property, you will find, Sii, that there would be no such false accounts Here I would quote a case Sir In Orissa, there was a ruling chief He was most conservative and orthodox, he would have nothing of British ways in his State but he was a hard taskmaster and it was a rule of his State that any person plucking a green mango or ripe mango from a tree would be jailed not only for that mango season but for another mango season and he must undergo rigorous implisonment You may say that it is very hard punishment but look at the effect it had A friend of his asked him why was so hard on his tenants answer was, look here, I have got 10 to 15 thousand mango trees in my State They do not bring any revenue to my State and if I have to keep watchers to watch these mango trees it would cost me much You know the mango is the most delicious and nutritious fruit and helps the tenants to keep their bodies quite fit But, if these are plucked when they are quite green, 'then my tenants," he said are prevented from getting nourishing food Therefore, I made this rule

TKumari Shoila Bala Das.1 I have told my tenants that they can take away all mangoes which are falling from the trees". You would be surprised that even a merchant from the town used to come, collect mangoes falling and then sell them in the market and he was not charged any duty. But, the Ruling Chief was very strong on this point that if anyone plucks a green mango, he would be jailed. The Chief told his friend "Do you know how many I have jailed within the last ten years? Only two persons because the punishment is severe; it naturally prevents people from doing the same thing again". Therefore, Sir I say that if our Finance Minister wants to collect the revenue, he should be very strict; he should increase the punishment by putting it in the Bill that if any person makes a false declaration or false affidav.t, he will forfeit half of his property; if he does that, he would find. Sir. that there would be a check. If you don't, and if you do as it is in the Bill, it may be just like black market and you will have another set of people enriching themselves.

Estate Duty

There is one more thing, Sir, which strikes me. It strikes me, in the nature of things, that when a return is to be given, you will find that much valuable property will not be accounted for and, to that extent, therefore, would lose Government revenue. May I ask the Finance Minister whether he would not make a law that all persons having assets over a sum of Rs. 75,000 or one lakh of rupees should file a wealth statement during his life time and any appreciation or depreciation. addition subtraction from this property \mathbf{or} should be made known to the Controller from year to year so that the Controller may find it easy to get the revenue collected?

I will not take much of your time. You have been very patient and you have given me a patient hearing. I leave all the intricate points for my colleagues who are, I am sure, very capable and they will be able to deal with them more ably than I could do.

SHRI C. G. K. REDDY (Mysore): No. no.

Bill, 1953

KUMARI SHOILA BALA But, Sir. before I sit down, I wish to say once again that I support this Bill wholeheartedly and I wish that our Finance Minister will be able to have a free passage for this Bill in this House.

With these words, Sir, I sit down and I thank you for the opportunity.

SHRI S. N. MAZUMDAR (West Bengal): Mr. Chairman, I agree with my hon, friend, Mr. Ghose, that the Bill is too late and too little.

[Mr. Deputy Chairman in the Chair.]

This Bill is long overdue in our country and that is admitted by all sections, even by those who are going to be most affected by it. The hon. the Finance Minister, in his opening speech, has given the history of this measure in this country and those who are going to be most affected by it have also prepared themselves for

Sir, I shall mention before the House a comment that appeared in the 'Commerce' in April last which will show how they had prepared for it. The 'Commerce' is supposed to be the spokesman of British capital in India. On learning that the consideration of the Bill has been postponed the commentator wrote in the Commerce, "I do not know if the short respite offered to the moneyed classes and the business community is to be welcomed even by those who are most directly affected by it. Sometimes prolonged suspense of a standing menace is more unnerving and more painful than the sharp edge of the guillotine descending in one clean. swift stroke and putting an end the agony" That means that they were fully prepared for it. Sir, in this connection it will be interesting mention if we take the reactions the 'Commerce' in a chronological manner from April upto now how it

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has reacted and how it has tried on occasions to coax and cajole the Finance Minister and how on occasion it raised its voice against his proposed measure. When it learnt that the Bill was suddenly going to be introduced in the House of the People last session, then it poured heaps of praise on the hon, the Finance Minister that it was he who had stayed this Bill so long, who has exerted his influence on the side of moderation on all these things. But later on when in this session the debate started when the hon, the Finance Minister countered the argument that measure was going to obstruct capital formation, then the Commentator of the 'Commerce' was a bit angry with my hon, friend but then again when the rates of duty were published they were very satisfied. However, Sir, I do not like to dilate upon it.

Sir, the opponents of this Billthough now there are no opponents who try to oppose it frontally—tried to depict this measure as a socialist measure and some enthusiastic supporters of this Bill in the other place also tried to depict this as a socialist measure. Also my hon, friend in his opening speech, though he did not characterise this as a socialist measure, said that it is a step in the direction of removing inequality in the distribution of wealth. Sir, I deny that because it is nothing of the sort. The countries where this estate duty has been in operation and particularly the country whose example has been largely drawn upon by the drafters of this Bill are capitalist and Imperialist countries, there extreme inequalities in the distribution of wealth continue even after nearly a century of the imposition of the estate duty. It is in fact a capitalist measure and so far as my understanding of the Estate Duty Bill in the United Kingdom is concerned, its sharp edge was directed mainly against the feudal form of property. Still I do not quarrel because it is a capitalist measure. In spite of its being too little, in spite of its being a hasty and halting measure, in spite

of its limitations, in our country 1 would say that it is a progressive measure. So from that point of view I offer my support to this Bill. Of course I am going to criticise my hon. friend for not going far. I shall explain this later on. In our country the economy is a semi-capitalist and semi-feudal economy with preponderance on the feudal side still continuing. It is necessary to put some curb on that property It has been argued by the opponents of this Bill that this is going to affect capital formation but that has been answered by my hon. friend the Finance Minister and it is also a fact that in our country where even now wealth is being hoarded and made immobile, being hoarded jewellery, precious stones, gold other such things, the obstacle in the way of capital formation is the existence of this system which allows wealth to be hoarded in a manner which is not beneficial to the economy of the country. Secondly it is a fact and it has been admitted by all sections that capital in our country mostly comes from the savings of the middle-class people and it is a fact that this Bill is not going to hit the middle-class people severely. In that case we would have opposed it because we want that the middle class people should not be hit severely. Though we criticise this Bill as going too little still by that we do not mean that inequality in the distribution of wealth should be done away with overnight or that all property-holders should be wiped out. It is well-known that as for ourselves we stand for the confiscation of feudal property and the confiscation of foreign capital. Now I am not going to bring that controversy here and it is not necessary in this context. What we want is that this measure should be directed mainly against those two forms of property. They should be made to bear the burden of this duty and so that will not obstruct capital formation in any way but it will rather help the process of capital formation in this country by dragging out that hoarded wealth, by dragging out the wealth that is lyingimmobile in the hands of the people.

[Shri S. N. Mazumdar.] Most of the people made their property by exploiting and looting the poor people for generations. If my friend the Finance Minister comes forward boldly and in a determined manner to seeing that the foreign cerns which are operating in India did not evade the payment of this estate duty, to a large extent then also it will help the formation of capital. It will help our national economy. It is well-known that these foreign concerns have exploited this country for long that they should be subjected to confiscation of their capital but that is not within the scope of this Bill. The intention of this Bill should be to see that they are made to contribute towards the rehabilitation of the economy in the country which was ruined by them. They should be made contribute towards the reconstruction of our national economy. Sir, my hon. friend in his opening speech said that he was not going to exempt the properties of feudal landlords. princes. ex-rulers, the Rajpramukhs or the foreign capitalists from the operation of this Bill. It does not provide for exemption. It is very true but still I have very great apprehensions that the brunt of this Bill will not be borne by them. They will find ways evasion in many respects. Sir, apart from the question that the Government has consistently shown softness towards the vested interests there are other reasons for this apprehension. Firstly, Sir, in spite of our repeated demands we have not yet been able to secure any information as regards the details of the agreements which were entered into by the Government of India with the Rajpramukhs, the ex-Princes and ex-Rulers. So I not know what are exactly the loopholes through which these people are going to evade the payment of this duty.

Then the foreign capitalists also have immense wealth. There is a provision to provide them relief from double taxation. This question has been discussed on the floor of this

House on a previous occasion also. Many foreign concerns which most of their assets in India are incorporated in England. They may take advantage of this fact to evade payment of this duty fully or great extent. We have no full statistical information as regards the assets and the working of these companies. We have no complete statistical formation as regards the managing agencies, their control over the concerns, their actual assets and so on. So, Sir, they may try to evade these things and this apprehension of mine has been strengthened by the statement made by my hon. friend the Finance Minister in the other place.

The language of this Bill is very the lawyers difficult. It is for thrash out the language of this Bill. It has been admitted by my friend that this language has been made difficult because it is going to deal with lawyers. So it is vrey difficult for me to find out the loopholes and point them out to him. But I take my cue from the fact that my hon, friend in the other place has said that so far he also understands that the operation of this measure will be mainly on small estates. If I am not correct I stand for correction. So far as I am informed my hon, friend has said that the big estates have many ways evasion. So it will be the small estates mainly that will come under the operation of this Estate Duty Bill what I apprehend and that is what I do not like and that is what I oppose. In the U.K., after a long history of this Estate Duty Bill still there are many ways of evasion and lawyers here also, I think, have already been consulted by people who want to evade to instruct them in the ways of evasion of this measure.

So, that apprehension of mine that these people will try to avoid the payment of the estate duty is very well-founded. I shall wait to hear what reply my hon. friend the Finance Minister offers.

Then, Sir, there are some other points which I would like to mention

now though, I think they will come later on when we discuss the Bill clause by clause There are clauses which, I think, leave loopholes for evasion Next, the time limit provided for charitable gifts-it is six months and in the case of other gifts it is two years-I think Sir that instead of two years, that should be made It has been argued five years many quarters-it may be argued in this House also-that in our country charitable institutions have done great deal towards the development of our public institutions To But the fact reextent that is true mains that the development made by charitable institutions is very insignificant compared to what should be done Secondly, when we are going to have a planned economy and when it is recognised by the Congress Party and the Constitution that the people should be given some measure of social security and welfare the development of public institutions to look after these measures not be left to private individuals one is prepared to pay for charitable institutions what difference does it make regarding the period?

Then Sir, it is a fact that charity has been used as an excuse to avoid the provisions of the Estate Duty Bill in other countries. Here also charity has been utilised in many ways which actually defeated the purpose for which it is said to have been given. There are examples of income-tax dodgers in the country and the Government is very soft with them. So here also, the question of dodgers will come.

Another point I wish to make, for the time being is on the question of heirlooms, I have not yet been able to go through the clauses as minutely as I would like to do, as I have already stated, there is the difficulty of the legal language employed in the Bill, still I have some apprehension that the provision of exemption of heirlooms may give a handle to the rulers, ex-rulers, princes, the feudal lords and other big people to evade the operation of this Act.

Then, Sir, before I conclude I shall say that as regards the principle I do not want the operation of this measure to hit the middle-classes severely, and I think the middle-classes are not going to be hit severely Lastly, in the United Kingdom, when this measure was introduced the proceeds of estate duty were ear-marked for a particular So far as my information purpose goes it was ear-marked for the pose of old-age pensions Mу friend Mr Ghose has, offered a suggestion as regards the purpose which it should be earmarked not agree with him there with regard to the purpose but I agree that the proceeds should be earmarked some purpose as unemployment surance or old-age pensions The manner in which we would like the Bili to be modified so that its operation can be effective on big feudal property and large vested interests we shall try to suggest in the course of further discussion and I conclude by saying that if my hon friend should go forward completely and see that this principle which is enunciated by me is put into practice, then, I wholeheartedly support this Bill

DR RADHA KUMUD MOOKERJI (Nominated) Sii, I feel as if we are called upon to take part in a funeral function, and the sense of death overwhelms the zest for life At the outset, I must however, offer my congratulations to the hon Finance Minister on the very able manner in which he has been able to pilot a most difficult and complex piece of legislation also to be congratulated on the degree of fair-mindedness and the sense of sweet leasonableness which has prompted him to accept so amendments—as many as fifty in number in the other House-by way of liberalising this measure of great public importance I will only hope that this Council will have some share of his generosity and that he may able to accept some of our suggestions in addition to the number of amendments he has accepted in another Of course, I do not know how he can constitutionally give effect to or accept any of our suggestions, if

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[Dr. Dadha Kumud Mookerji.] the constitutional practice of the day is to assume that one House has all the monopoly of political wisdom and the other House here is only to advise. I do not feel called upon to comment on the many provisions of the Bill because on the whole it has come to us in a very very satisfactory form from the public point of view. I have only, therefore, a few points, which I should like the Finance Minister to consider.

Estate Duty

My first point is that as regards the exemption limit, I feel that instead of allowing full scope to guess-work or speculation about this from time to time, there is already in the hands of Government some kind of principle which has been adopted in the case of ordinary income-tax. There, the existing law is to exempt a net annual income of Rs. 4,200 from income-tax. So, I think-although I am not holding any brief for the propertied classes-that there is a sort of principle, a mathematical formula which does not lend itself to any kind of personal, subjective speculation. wish to point-out that if you are allowing the limit of Rs 4,200 in the case of income-tax in one sphere, why not capitalise the value of that income and calculate what should be exemption limit in the sphere of estate duty? I have made my calculation that supposing that capitalised value is not gilt-edged security, we provisionally fix a figure of Rs. 1,50,000, which will yield a net annual incometax of Rs. 4,200.

So I say that if we go on the basis of this kind of a calculus, we shall be free from the operation of the subjective factor which has enabled Members to make wide suggestions ranging from Rs. 25,000 to a lakh. There is no principle involved in the determination of that figure. This is a very important point on which whole legislation hinges. So I say there won't be any complaint if for the sake of consistency the same principle by which the exemption limit has been fixed in one sphere can be extended to the other sphere also.

As regards some other details of the Bill, I feel that there are certain minor. points which may be considered in this connection. My first point is that there is provision for the marriage expenses of dependent unmarried daughters. I should like to add this exemption the provision of educajional expenses of minor children also. so that education may be considered as important as marriage in the case of a minor

My second point is this. Perhaps it. may be better from the public point of view and it would relieve the distress of many poor people if their ancestral residential buildings are not counted for purposes of this duty. I am simply offering these suggestions as they occur to me.

The next point is about valuation. It is a very vexed problem on which opinions run high. I do not know whether we can take up the position: that Government may be taking the right decision in regard to valuation. If any valuation is arbitrarily fixed. then perhaps the assessee may given the option to surrender property thus valued to Government as under-valued. I understand payment in kind is allowed in U.K. I am not sure of that; I am speaking subject to correction. But I think in all fairness and justice. question of valuation is very important point from the point of view of the assessee and so on this point the Government should act in: a manner that is absolutely board. As one of the preceding speakers has stated, no fresh valuation of immovable property need be where there is already a system of municipal valuation

My next point will be about the. tribunal on which so many otner. speakers have made their own remarks. I think the tribunal should be: an independent body as under Income Tax Administration. Similarly there may be an independent board. of Valuers also, to be presided over. by a Chairman who may be appointed by the Government. I find that most of the other points have already been provided for by suitable amendments and so I have hardly anything more to suggest except that I have to say something about the objective which the Finance Minister had in view, he said, in bringing forward this measure

The objective is equality of wealth I should like on this point to say to my Communist friends with all respect that already India has become a classless society of have-nots and all of us are reduced to equality in poverty India is notorious for its colossai poverty-a land where out of a population of about 36 crores only about 7 lakhs are taxable and as regards the super-tax people against whom friends have always a special grudge, I think they may take pity on them because they number only about 14,000 in a country of 36 crores of people so that we are already reduced to equality. I think a more patriotic duty at the present time will be for a man to get as rich as possible if he can instead of limiting the formation capital or wealth.

W.th these few remarks I hope that the Finance Minister will be able to show some indulgence in respect of the suggestions which are made by the Members of this House.

Shri T R DEOGIRIKAR (Bombay). Mr. Deputy Chairman, Sir, the Estate Duty Bill, as it has emerged from the House of the People, is free from many of the objectionable features that were attributed to it. I welcome the Bill and congratulate the Finance Minister for his ability and his reasonableness

I am however sorry that there are limited number of estates that will be subjected to this duty. The Finance Minister will therefore not reap a big harvest from this duty. Our country, as we know, is very poor. We have neither the accumulated wealth, nor are we industrially progressive. The conception of Western capitalism was never in our blood. It was imported into this country along with their rule. If, however, the Government wants to levy estate duty or impose other taxes for the purpose of speeding up pro-

duction or for the purpose of removing megualities of for the purpose of opening up new avenues for employment I think people will not seriously object Their only concern is that to it whatever revenue is realised should be properly utilised. I am, however, afraid that this assessment of duty will give ample scope for corruption to authorities and for concealment of movable properties to those who are likely to be subjected to it. The more complex our legislations are, the more loopholes there will be for them It is after all the man and his morals and not sections. clauses and sub-clauses that bring about our emancipation, be it Sir, I political, social of economic do not think that this estate duty will bring about economic equality or will remove to a degree our economic inequality. Hyperboles enrich rhetoric or literature; but they are dangerous matters of fact. They should therefore be avoided. I was really glad to hear the Finance Minister who has spoken with moderation on this point. If we go on speaking in exaggerated terms, people lose faith in the Government and the Government is brought into troubles. Let us therefore avoid it.

I am going to ask one or two questions to the Finance Minister for my clarification. May I ask whether he can give us some idea as regards the total property that will be subjected to duty? I know it is very difficult to work out the figure. Then there is another question. Apart from the information given to us on page 56 of the Planning Commission's Report, we have no idea as to what actual revenue or income will be collected by the Government from this item. And thirdly, can we get an idea as to the average span of life of those that will be subjected to this duty? I do not know whether these details were for bringing in such necessary measure It is just possible that the States which are heirs to this duty will work them out at a later stage. But I must admit that we are passing this Bill without getting a completepicture of the whole thing. As I said,

[Shri T. R. Deogirikar.] on page 56 of the Planning Commission's Report it has been stated that the revenue available to States from this source will be Rs. 21.3 crores. Presumably these Rs. 21.3 crores were expected to be realised during last three years of the Plan. That means the annual income from this estate duty will be about Rs. 7 crores. Since the estimate was made in consultation with the States, Government must have taken all relevant factors into consideration. The only factor that was not taken into consideration at the time of making these estimates was clause 70 (2). That clause was added to the Bill by the Select Committee. It proposes to recover duty on immovable property in eight equal yearly instalments or sixteen equal half-yearly instalments with interest at the rate of four per This amendment will reduce the estimated revenue to Rs. 1 crore for the first year and Rs. 2 crores for the second year. That means, instead of the States getting Rs. 21.3 crores during the Plan period, they will get only Rs. 3 crores. At the end of the seventh year, the Government will be getting Rs. 8 crores, but for the first seven years they will get Rs. 1 crore, Rs. 2 crores, Rs. 3 crores and so on. estimated annual income will still be reduced as the exemption limit is raised from Rs. 75,000 to Rs. 1 lakh. It will not be possible to get correct estimates Our estimates for State planning are already short by Rs. 48 crores and if we add Rs. 18 crores to that figure, the total shortage will be Rs. 66 crores. I do not know how Government is going to meet that deficit, and if they cannot, then their planning programme will suffer, with the result that our production and our employment will be reduced.

11 A.M.

Sir, I want the Government to take into consideration another difficulty, with a view to give justice to the persons concerned. I will, illustrate my difficulty. Supposing, a certain person built his house immediately before the Second World War. it cost

him Rs. 1 lakh. Let us suppose that that person dies after 1953 or after . 1954. The valuation of his property, according to this Bill, is to be made for recovering the estate duty at the market price. The market price has gone to Rs. 2 lakhs. His heir, a non-Mitakshara, will have to pay a duty of Rs. 8,750. Now, look at the rental. A person who has invested Rs. 1 lakh gets 6 per cent. on the value of his That means, his annual property. rental is Rs. 6.000. Then came the war, and the Rent Control Act came into operation. His income remained the same. The cost of living went on increasing. It rose to 300 or 400 per That means about Rs. 60,000 cent. were lost during the last ten years. He has paid that much amount indirectly to the occupant of his house. I am not at all sorry for whatever has But I cannot understand happened. why the value of his property should be worth Rs 1 lakh according to the Rent Control Act, and Rs. 2 according to the Estate Duty Act. My suggestion, therefore, is that so long as the Rent Control Act is there in force, the value of the household property should be calculated on the basis of rental. It should be sixteen times that of the rental. I do not suggest that the Rent Control Act should go. but so long as it continues, the valuation of the estate duty should be on the basis of rental. The same rule should apply with regard to the valuation of the agricultural property. I know this cannot be inserted in the Act. But if the Government is convinced, they can give these directions or directives to the valuers concerned. But I personally think that there is a conflict between the Rent Control Act and the Estate Duty Bill, that conflict should be avoided. not hold any brief for the householders, yet I feel that some injustice is likely to be done to them and that injustice should be removed. Sir, this new item of legislation is going to affect-I do not know to what extentthe theory of trusteeship as propounded by Mahatma Gandhi.

We are seeing that people are donating lakhs and lakhs of acres of

Yagna Let land for the Bhoodan us not think that human feelings or psychological changes will not come about and the Estate Duty Bill will have no effect on them and that this duty will curtail the source of charity. Thirdly, this measure will also affect the joint Hindu family But I am not sorry at all for this, because we have all become impatient for removing and 11 the distress of the people, adopts more radical Government measures, we will not oppose them. Unfortunately, as I said, the estate duty is not going to give us very large sums India has become just like an old cow, which can neither give birth to a calf nor give any milk. Let us extract milk with great caution and care We are not industrially advanced, nor, as I have said, have we any accumulated wealth. On the other hand, there is an insistent demand from the people for employment. People want work and bread, or bread. It is their right to demand work and it is the duty of the Government to provide them with work Since Government is tightening up all sources of income, they must not forget that their responsibility for giving work to the people rests upon them After passing the Estate Duty Bill, the Government will really be on their trial People have accepted whatever legislation they have put forward, and it is now for them to rise to the occasion and fulfil the wishes of the people. It is a great problem and should be boldly faced Sir, I support the Bili

Shri KISHEN CHAND (Hyderabad): Mr Deputy Chairman, I have carefully listened to the speech of hon. Finance Minister in introducing the Estate Duty Bill. At the outset I might say that I welcome the Estate Duty Bill in its idea and in its conception, but, as has been pointed out by other speakers also, it is a halting measure. The hon, Finance Minister has traced the history of this Bill as far back as 1925 and said that it could not be brought in, on account of certain inheritance laws of our society. He also said that this Bill follows

mostly a similar enactment in the U K but our economic conditions and our economic problems at the present moment are quite different from those of the U. K. Our economic structure and our economic strength is much below that of the U K and on this ground alone, if on no other, I would submit to the hon. Minister to reconsider this Bill and to revise it, to bring it into greater contormity with the conditions in our country, instead of blindly following the precedent of the U. K.

SHRI RAJAGOPAL NAIDU. It is a happy mixture.

SHRI KISHEN CHAND. I will come that point immediately. Finance Minister has ended his speech by giving the objects and reasons of this Bill. He has given two main objects. The first object is to make this a tax-collecting source to be utilised as current revenue I submit that as a source of revenue, the amounts stated by the Finance Minister are too small It is not going to bring in large enough revenue in order to help our industrialisation or expansion schemes The other object is to bring about greater equality. I would submit that this object also is not going to be gained by this measure. This measure will not bring in any sort of equality in the country.

Let me examine the first point, about the tax-collecting idea behind this Bill In imposing any tax, we have to keep in mind two or three points The first point is that the tax does not vary very considerably, so that from year to year there is a progressive increase in the realised amounts, and that the expenses of tax collection are very small It will be interesting to consider here our income-tax collection. It will be seen that there has been some increase in income-tax collections during the past few years but they have now reached nearly the peak point, and there is a great danger that in the coming years our income-tax collections will go down. Even if we assume that the

[Shri Kishen Chand.] income-tax collections will remain at the present level. we have got to correlate them with our price structure. The present price level of even ordinary articles, as compared with the post war prices.-even with prices 1948—is nearly double. as late as With double the price level, our inabout the come-tax collections are same which means that in their actual purchasing power they have gone down by 50 per cent. I will again make clear my contention that, since 1948 to the present time, the piice of all manufactured articles has nearly doubled, while the income-tax collections are about the same. This means that, though the amount in figures is the same, its purchasing power is only 50 per cent, and this is due to the fact that the wealth of the country is going down, that our economy is not expanding at the same rate as the prices are increasing, and this is the greatest cause of our unemployment.

The other object of the Bill is greater equalisation of wealth. The hon. Finance Minister said at the time of the Budget that there were six to seven lakhs assessees in our country. and if we further analyse these six or seven lakhs assessees, we will find that there are five lakhs salaried persons. This leaves only one lakh. In a country of 36 crores of people, if laws are made on the basis of votes only, then naturally these 36 crores can impose their will on that one lakh. They can pass legislation and confiscate everything, confiscate all wealth, but it will not be in the interests of the country. The Finance Minister will have to carefully examine what is going to be the effect of the Estate Duty Bill on capital formation, and on the economic life of the country.

We are not going to get complete equality of wealth, which, by the way, does not exist anywhere in the world. Even in Russia, with respect to current incomes the ratio between the lowest and the highest is one to fifty and this type of inequality will

continue. We have to find a way as how to bring about equality without drying up the sources of capital forma. tion. The poorer classes, with all our efforts, will not be able to contribute towards national savings. The condition of the middle-class is well known. The present unemployment is mostly rampant in the middle classes. There is hardly any possibility of any capital formation from the middle classes. We compare our country with foregin countries The hon. Minister has taken this Bill from the U. K. and another hon. Member says it is a happy mixture of the two. I would like to ask the hon. Finance Minister whether in U. K. it is the middle classes who contribute chiefly to the structure of capital formation. entire capital formation of U. K. comes from the middle class. In our country we have hardly any middle class, or any middle class which has got a saving to invest and therefore we are left with that small minority, the much maligned capitalist class. I don't hold any brief for them. I will suggest to the hon. Finance Minister that he has got to make up his mind that if we bring about that equality, the moneyed class has tobe replaced by some other agency. Socialist Party has The suggested complete capital levy, and nationalisation of all industries. That is a. practical plan by which the Government replaces the capitalists and everything is nationalised. By capital levy, take everybody's money and utilize that money for running the industry. That is one complete practical plan. The other plan will be to keep up the capitalist class but create in them a feeling of trusteeship. As has been pointed out by another hon. Member, Mahatma Gandhi.

SHRI S. MAHANTY (Orissa): Will it be feasible?

SHRI KISHEN CHAND: I ammentioning the two kinds and then I will say which is more feasible; please hear me for a few minutes more. He was explaining to us that Mahatma Gandhi placed the ideal of

trusteeship before the moneyed classes, the zamindars and the capitalists. A great leader of the Socialist Party Mr. Jai Prakash Narain is just now carrying that message in the shape of Bhoodan. Is it possible to apply a similar method to other activities of the capitalist class? Can they be made into trustees of public funds? Is it possible that after giving them a fair amount for their current expenditure, the rest of the accumulated wealth is utilized for the service of the Nation? So, I would request the hon. Minister to carefully weigh between these two possibilities and make up his mind to follow one of them. This type of just wishful thinking, this type legislation which imposes a certain duty, is not going to alter our economy one way or the other. Are we going to have a complete nationalisation, no private ownership of the means of production except in the hands of Government or are we going to leave the means of production in the hands of private individuals? If we want to leave them in the hands of private individulas, we should not impose any type of duty or taxes which are going to dry up the sources of capital formation. I am afraid this duty will be mostly used as a revenue duty. The entire proceeds from year to year will be used for current expenditure of Government, mostly spent in civil services and in the Military Department and if due to the imposition of the estate duty the capital formation in the private sector dries up in the years to come, avenues of employment will be smaller and therefore unemployment will increase and there will be greater economic distress in our · country.

Now, I come to some of the provisions of this Bill. Joint family in Hindu society has been main stay of its economic stability. pooling the resources of family the capital was sufficiently large for running various enterprises. A few poor members of the family were also supported. But by our policy of taxation we have been trying to disrupt that joint family. would submit that this is not in the

interests of our country nor in the interests of our society. In the Incometax law, you will find that a joint family having even 6 or 7 co-parceners is counted as two persons. It is encouraging them to separate and the net result is that in a large number of joint families on paper there is a division of assets. When it is a fact that joint families with 6 persons in them carrying on as a joint family will only be counted as two individuals for the sake of income-tax, they naturally separate out, so that they become six different persons and get the benefit of lower rates on account of the slab system. Similarly here we find that in a joint family the lowest limit is Rs. 50.000 while for an individual it is Rs. 1 lakh. I would like to know why this distinction has been made. After all when there is a joint family the opportunity for earning wealth is greater and therefore it produces greater divisible wealth and if you divide up with the number of co-parceners, you will get greater share of each member. In this case also the minimum limit should be the same Rs. 1 lakh and not Rs. 50,000 as stated in this Bill.

I would also suggest to the hon. Finance Minister that there is some sort of sanctity about a residential house. Many families would like to keep at least one small house as a family residence. I would request the hon. Finance Minister to give further consideration that in computing this Rs. 1 lakh the residential house of the family be not taken into account provided it is used for the personal residence of the family and not rented out. This limit of Rs. 1 lakh is. I think, reasonable and is all right. But it is not right to have two slabs of Rs. 50,000 The next slab also should be Rs. 1 lakh and on that the rate of duty should be 7½ per cent. In the case of individuals you give exemption up to Rs. 1 lakh. The next slab Rs. 50.000, the third slab is Rs. 50,000 and the fourth slab Rs. 1 lakh and so on. I would suggest to the hon. Finance Minister that the first slab also should be Rs. 1 lakh, instead of two slabs of Rs. 50,000, the

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[Shri Kishen Chand.] first slab having a rate of 7½ per cent. then the next slab for 2 lakhs with 10 per cent. rate and so on. And on estates in excess of Rs. 50 lakhs, there should be a still higher rate of duty. If you want real equality and if you want to collect large resources capital formation, you should tax the people at the top at a higher rate so that you could get big sums. Up to Rs. 5 lakhs, let us consider the people to be of the middle-class. Therefore there should be some concession for people up to Rs. 5 lakhs and higher rates should be charged from people having above Rs. 5 lakhs progressively so that people coming over Rs. 50 lakhs will have to pay a much higher rate of duty. In this way, we will be encouraging the middle-classes to take the place of the richer classes and slowly and gradually will be transforming the economy of the country so that the percentage of middle-class people as compared to the total population may become appreciable.

Lastly, I refer to charities. Here also, I think the hon. Finance Minister has been a little parsimonious. Our country is well known for charity. Of course, we cannot compare with charities that are being given by many American individuals and by Americoncerns. **B**ut from immemorial, we have prided ourselves on our charity, and I am afraid that the provision that any charity given within six months of the death of the person will have to bear the full levy of the estate duty is not fair. I think, even if charity is given only a few days before death, it should be exempt from this duty. I would like to go a step further and suggest to the hon. Finance Minister that any gift given even on the death bed, or coming into force on the death of the person should pay 50 per cent. duty.

An hon. Member has pointed out that in the case of house property, we are going to have two methods of calculation. When there is the question of rent, there is one method. There is the Rent Control Act. When the question of municipal tax comes

in, the municipalities have their own laws of assessing the rent; and when the Estate Duty Bill comes in, the Finance Minister has hon. third method of assessing the value of the There is no coordination property. between the three. The Rent Controller puts the rent as low as possi-The municipal authorities want the rent to be high so that could charge at a higher The hon. Finance Minister wants to increase the value of the property so that greater estate duty be realised. I suggest in all these cases, there should be a sort of rigid formula connecting up the rent actually realised and the value of the property. I suggest that the value of the property should be fixed at 15 times the annual rent or with some similar relation. If thereis such coordination, it will give some sort of relief to the assessee. Otherwise, if the market value is taken, it is quite possible that though the house. had a very low rent, the market value may be assessed very high and the man who has been suffering for years will have to pay a high duty.

It has been pointed out by an hon. Member that due time should be allowed for payment of these duties. If due time is allowed for their payment, then the annual recoveries will become very small. The hon. Finance Minister estimated the annual recovery to be about Rs. 8 crores. The total income from this duty, he assessed to be nearly Rs. 8 to 10 crores per year.

SHRI C. D. DESHMUKH: I havegiven no estimate.

KHWAJA INAIT ULLAH: It is expected.

SHRI KISHEN CHAND: I am sorry. If this estate duty brings in a revenue of Rs. 10 crores per year and if it is spread out into six or seven years by instalments, the income will be only about Rs. 1 to 1½ crores in the first year. This is such a small amount that it is hardly worth all this Estate Duty Bill being brought in and all these agencies being set upstor collecting the tax. Therefore, is

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would suggest in conclusion, that in ronsidering this estate duty, the non Finance Minister should give up the idea that it is a revenue duty. He should consider it entirly as a duty for the collection of capital takes up that viewpoint he will have to see that all income from this duty comes in for replacing the capital formation that is likely to be destroyed by the levy of this duty, and the estate duty slowly and gradually leads to the transfer of share capital from undividuals to the Governments hands and eventually to the nationalisation of the key industries

With these words I conclude my remarks on the Bill

SHRI L H DOSHI (Bombay) to be frank and honest I do not like this Bill and therefore I do not welcome it though ultimately I may vote in favour of it on party considerations

Sir I do not like the Bill because I consider it not useful and not in the economic interests of the people his statement of the objects of the Bill, the hon Finance Minister has stated that he expects to obtain more revenue for the Government by means We heard some of this estate duty other speakers who doubted about the increase in revenue and I feel the same Sir there is a certain amount which the Government can collect in the form of taxes and revenue

When they try to collect more than that it becomes difficult and in fact they do not get more The effect of this duty will no doubt be that the estate duty will collect certain amount as the Finance Minister indicated, though he was not sure about it maybe about Rs 14 or 15 crores annually, but when he collects this amount in the form of estate duty it will have its repercussions on other taxes capacity of the people to pay tax is limited which the Finance Minister has admitted by appointing a Taxation Enquiry Committee which will consider the real capacity of the people to pay taxes So when he is collect-

ing the estate duty, he is collecting a tax in one form and, therefore the people's capacity to pay taxes in other forms will certainly go down and the ultimate result on the collection of taxes will be no improvement in the aggregate That is my contention about his object in introducing this Estate Duty Bill Sir the other object as he mentioned in introducing this Bill is the inequalities to remove also, I feel that that object will not be achieved because this object has not been achieved in most of the countries where estate duty is levied for example, the case of America Even there, this duty has been in existence for sometime but if anybody argues that inequalities have been removed in that country I am sure that that is tai from the truth The slogan in America is "Sky is the limit" whether it is aviation or whether it is amassing of wealth As long as the producer does his job in a straightforward manner the American public do not feel anything wrong in acquiring wealth and therefore, the Estate Duty there is taken to be a form of taxation and not with the so-called object removing the inequalities same applies to other countries too If you study the Marxist philosophy and the trend of the taxation policies in the countries where the Marxian philosophy predominates you will be surprised to find that the estate duty does not exist in the dominant countries following the Marxian philosophy

SHRI C G K REDDY But there are other things which exist

SHRI L H DOSHI I know that I would be disturbing the beehive There are other duties I know, or, there are other circumstances that exist in those countries, I know, but

SHRI C G K REDDY which make it unnecessary to have this estate duty

SHRI L H DOSHI But why should not this exist in a country which does not want inequalities? It may be argued Sir that in those countries

[Shri L. H. Doshi.] inequalities do not exist. If anybody argues that way, I say he is not telling the truth because we were told that some of the incomes of some people in those countries are far more than the incomes that are prevailing in countries which believe in democracy and private enterprise and, in spite of that, death duties are not introduced in those countries. If removal of inequality is not the primary object, then what is the use of this? Therefore. Sir, the object which the non. Finance Minister has in view having this Bill passed will not be achieved as it has not been achieved in other countries where this duty is in existence and is not expected to be achieved in countries which do not wish to introduce this measure.

Estate Duty

Sir, what will be the effect of this Bill? We have heavy income-tax in this country, almost ranging upto thirteen annas in a rupee in the higher categories. If we have sucn neavy income-tax, including super tax and what nots, why do we want to add another tax and create complications. heart burning and cause something which is not desired by the Government? Sir, it is feared that the result of this duty may be to arrest the formation of capital in this country where it is almost at the lowest level. The hon, the Finance Minister feels that it will not be so but he is not sure about that -he wants to watch-but, Sir. I feel that it will have bad effects on the formation of capital. If anybody, after paying the heavy taxes, tries to save money, he does that with object that that money may be useful to him in his old age firstly, and, secondly, that that money may be useful for his heirs or his children that survive him, after his death. That incentive for saving for the good of his children is now being taxed so that the survivors do not get the advantage of his saving or, at least the advantage is to be substantially reduced. Sir, it you don't want that advantage to go to the children, then why encourage him to save at all? He has saved; you have no objection to his saving. You

have no objection to his earning large incomes and, after earning large incomes which are subjected to heavy taxation, if he saves, you have no objection to his giving away the savings in gifts to his children or to any party that he likes before he dies, but, you want to tax him simply because he has not made those gifts two years before he died. I do not understand the logic of this. If you don't like that he should amass wealth, you have alredy introduced measures whereby you are taking away a substantial portion of what you consider to be too heavy an income. Another bad result of the measure would be, as some of Members mentioned, the joint Hindu family will be broken, at least on paper, so that the big wealth which is shown in the name of one person will be shown in the names of half a dozen heirs and the ultimate tax payable will be reduced as much as possible. I think that the joint family has done considerable good to the and anything encouraging breaking of the joint family would be undesirable in the long run.

Sir, we find that the collection of income-tax itself is lagging behind considerably-not collection as such because by a certain Act we have made provision that the income-tax should be paid in advance but the assessment of this tax has been lagging behind considerably-because we have not got enough staff to complete the assessments. Here now we are introducing another measure which is complicated if not more, to collect the same tax in a different form. Sir, where are we going to more people when we are unable to find a sufficient number of people to complete our work of the other tax in time. I know it for a fact because some of my companies have not yet been assessed for the last three or four years and therefore I know it for a fact that these things are in arrears and we are told that these are in arrears because there is insufficient staff in the income-tax department to complete the work. Sir, if that is the case why add a new class of people whom you find it difficult to get and add to the expenses of the treasury and also make the life of the people more difficult.

Sir, I do not wish to go into the various details of this Bill but it 18 a terribly complicated Bill and it is going to cause considerable heart-burning to the people. In fact the clauses relating to valuation of property will cause considerable hardship to the public. We have heard some of the Members saying that the middle-class will be harassed. Well, this class-wise thinking is undesirable. People do not mind if some other class suffers but insist that their own class must be protected. This kind of thinking has been the root cause of all our troubles. This measure is going to cause trouble not to this class or that class but to all classes who will be subjected to the duty and, therefore, Sir, whether it is the middle class or whether it is the rich class which has become rich with the willing connivance of the State, every class is going to be haras-Therefore from that point of view I do not like this Bill.

Sir, there are other points which I would like to mention and which will cause a lot of hardship and that is the low limit that is put for exemption. In the income-tax the Finance Minister himself found that the limit which he had laid down two years ago, namely, Rs. 3,600 was too low and was costing much more expense to make the assessment and therefore he himself raised it to Rs. 4,200 and perhaps he may raise it again in a short time when he finds that the expenses are still going up. In the same way in the collection of the estate duty he will find that the expense for collecting the duty on a limit of Rs. 50,000 is very much plus the heart-burning that is caused in the country, and he will himself admit that this low level is a mistake and will raise it subsequently.

Sir, J would therefore submit that if the duty has got to be levied the limit should be raised substantially so that a considerable number of people who are on the boundary line of taxpaying capacity would be eliminated.

There are certain clauses particularly those concerning the transfer of shares, etc. to which I would have liked to refer here but I think it would be desirable to reserve my remarks to a later stage when the Bill will be considered clause by clause. Before I resume my seat, let me say, Sir, that in the long run measure, instead of doing good to the society, as is expected, will result in heart-burning and confusion and the object will not be achieved. No doubt it will help some party propaganda for some people during elections but ultimately as an economic measure I doubt very much its usefulness in the long run.

SHRI KANHAIYALAL D. VAIDYA (Madhya Bharat):

श्री कन्हेयालाल डी० वैद्य भारत) : उपाध्यक्ष महोदय, मैं इस बिल का समर्थन करता हं। समर्थन इसलिये करता हं कि माननीय ग्रर्थ मत्री जी ने इस जिल के द्वारा जो हमारे देश मे ग्रसमानता है उसको दूर करने का एक साधन प्रस्तुत किया है। यह ठीक है कि म्राज हमारा देश स्वाधीन ग्रौर जिन ग्रादशों पर चलकर हमने इस देश की व्यवस्था करने के लिये जो एक संविधान बनाया, उसके ग्रन्तर्गत इस देश की जनता व करोड़ों लोग जो वर्षो से, सदियो से गुलाम थे, जिन्हें ग्रन्न-वस्त्र नही प्राप्त था, वे हमारी सरकार से ग्राशा करते हैं कि समाज में जो असमानता है उसको दूर किया जाय ग्रौर उनकी स्थिति को मुधारा जाये।

जहा तक सरकार का उद्देश्य इस प्रस्ताव द्वारा ग्रसमानता को दूर करने का है, वह स्वागत करने की चीज है। यह उद्देश्य एक विशाल परम्परा को लेकर, जो हमारी स्वतंत्रता का प्रारम्भ करने वाली है, हां, उस म्रादर्श को लेकर चलने वाला यह

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[Shri Kanhaiyalal D. Vaidya.] उद्देश्य है। जहा स्रशोक स्रौर कौटिल्य की राजनीति रही, जहां राणा प्रताप का युग हुआ, जहां इस देश में ऐसे महापुरुष हुये कि उन्होंने इस देश की रक्षा के लिये जब प्रश्न ग्राया, जब गरीबों के लिये कोई सहायता का प्रश्न स्राया, तब स्रपना धन, सम्पत्ति इस देश को, इस देश के शासकों को सौंप दिया । यह बात इतिहास में अमर है कि इस देश के हित के लिये भामाशाह ने अपनी सारी सम्पत्ति राणा प्रताप को देश-हित कार्य के लिये अर्पण कर दी थी। किन्तु म्राज का युग एक बदला हुम्रा युग है, चूिक पिछले युग में भ्रंग्रेजी शासन के कारण, हमारी निरन्तर गुलामी के कारण एक ऐसी विषमता, एक ऐसी सामाजिक ग्रव्यवस्था का इस देश में जन्म हो गया है, जहां भ्रष्टा-चार, बेईमानी श्रौर चोर बाजारी का चारों श्रोर साम्राज्य देश में चल रहा है। पिछले शासन के कारण ग्रब भी देश के ग्रन्दर भ्रष्टाचार श्रौर गरीबी फैली हुई है। मै माननीय अर्थ मंत्री जी के सामने एक प्रश्न रखना चाहुंगा कि प्लानिंग कमीशन ने इस देश की व्यवस्था के सुधार के सिद्धांत को स्वीकार किया है कि कोई भी सरकार, जब वह सामाजिक सुधार का काम करती है, कोई सामाजिक सुधार की व्यवस्था लाती है, तो यह ग्रावश्यक है कि उसके ग्रन्दर जो भ्रष्टाचार श्रौर खराबियां हैं, _हों । मै माननीय मंत्री जी का घ्यान उन तमाम बातों की श्रोर श्राकर्षित करना चाहता हुं जो प्लानिग कमीशन ने इन खराबियों को दूर करने के लिये बताई है। मै यह जानना चाहूंगा कि हमारी सरकार प्लागिन कमीशन द्वारा बतलाई गई बातों के ग्रन्तर्गत कौन सी व्यवस्था करने जा रही है जिससे कि इस देश के ग्रन्दर फैले भ्रष्टाचार का ग्रन्त हो ग्रौर जो

खराबियां शासन में ग्रा गई है उनका ग्रन्त हो।

में इस सदन का ध्यान स दिल्ली में जिस प्रकार की ग्रसामनता चल रही है, जिस प्रकार का शोषण चल रहा है, उसकी ग्रोर दिलाना चाहता हूं स्रौर एक उदाहरण स्राप लोगों के सम्मुख रखना चाहता हू। दिल्ली हमारे देश की राजधानी है स्रोर इस नगरी में गरीब रिक्शा वाले रिक्शा चला कर अपनी त्राजीविका कमाते है । त्राप लोगो को यह जानकर हैरानी होगी कि जो व्यवस्थायें इस समाज में, इस शासन के अन्दर चल रही है, वह हमारी जनता का स्तर ऊंचा नहीं करेंगी बल्कि ग्रगर इनको नहीं रोका गया तो स्रौर नीचे गिरा देंगी। <mark>श्राज हमारे देश की राजधानी की म्य</mark>ू-निसिपं लिटी में भी इसी तरह की म्रव्यवस्था फेली हुई है। वहा पर एक एक स्रादमी को २० रिक्शाम्रों का लाइसेंस दिया जाता है श्रीर इस तरह से एक ही श्रादमी धन-संग्रह कर लेता है, चाहे इस स्टेट ड्यूटी बिल का उस पर ग्रसर पड़े या न पड़े । जो मनुष्य रिक्शा को खीचता है वह धन कमा करके सारा धन उस म्रादमी को भेंट कर देता है। इस तरह की म्रापके शासन की व्यवस्था है श्रीर इस तरह से सारे समाज मे भ्रष्टाचार चारों ग्रोर, हर एक विभाग में, फैला हुग्रा है। इस सदेन के अन्दर हमने पिछ्छे दिनो इस सम्बन्ध में कई घटनात्रों पर प्रकाश डाला ग्रौर हमने इस बीमारी को दूर करने के लिये कानून भी पास किये थे, मगर अभी तक सतोषजनक परिणाम सामने नही आये है । मै यह जानना चाहूंगा कि इस कानून के ग्रन्तर्गत इस तरह की कौन सी व्यवस्था की गई है जिससे कि भ्रष्टाचार ग्रीर ग्रधिक न बढने पावें।

में अर्थ मंत्री जी का घ्यान मध्य भारत की श्रोर श्राकर्षित कराना चाहता हूं जहां कि करोड़ों रुपया वहां के पंजीपतियों ने सेल्स-टैक्स और इन्कमटैक्स न देकर धन-संग्रह किया है। वहां के मिल-मालिकों ग्रीर कारखाने वालों ने १०० प्रतिशत ग्रौर २०० प्रति-शत मुनाफा कमाया है, सामान हिन्दुस्तान • के अन्दर ही नहीं बल्कि पाकिस्तान भेज कर भी कमाया है। जब हमने माननीय प्रधान मंत्री जी का घ्यान मध्य भारत की इस स्थिति की म्रोर मार्काषत करवाया तो इस विषय में कुछ कार्यवाही की गई। हमारे देश के श्रन्दर भ्रष्टाचार ग्रौर बेईमानी की जो बीमारी बहुत जड़ कर चुकी है, क्या वह इस नये बिल द्वारा श्रौर नहीं बढेगी? इस बिल के श्रन्तर्गत जिन लोगों को टैक्स देना पड़ेगा. क्या वह ईमानदारी के साथ ग्रदा देंगे ?

श्रभी मुझ से पूर्व वक्ता ने श्रपने भाषण में यह बताया था कि हमारे देश में कई लोग सरकार की सहायता से पूजीपित बन गये हैं। सरकार की इस तरह की नीति श्रौर स्यवस्था के कारण पिछले कुछ समय से लोगों ने भ्रष्टाचार श्रौर बेईमानी करके देश की गरीब जनता को लूटा है। तो में माननीय श्रयं मंत्री जी से पूछना चाहता हूं कि इस नये बिल में भ्रष्टाचार श्रौर बेईमानी की कुप्रथा को दूर करने के लिये कोई व्यवस्था की गई है या नहीं।

स्राज इस देश की जनता के सामने स्वदेशी का सवाल उठाया जाता है। स्वदेशी की भावना को जाग्रत करने के लिये फिर हमारे देश के सामने हल रखा जाता है। जिस बुनियाद पर इस देश का स्वधीनता स्रान्दोलन चलाया, जिस स्रान्दोलन ने लंकाशायर और मनचेस्टर के कपड़े के कारखानों को स्रौर उद्योग को खत्म कर दिया स्रौर जब इस देश के स्रन्दर जनता को कपड़े की स्रावश्यकता

पड़ी, तो उस जनता को कपड़ा न मिन सका। हमारा देश आजाद हो गया, जब हमारा देश स्वतंत्र हो गया, उसके बाद भी जिस जनता ने विदेशी कपड़े के उद्योग को खत्म करके ग्रपने देश के उद्योग को बढाया, उसको ही हमारे देश के मिल-मालिकों ग्रौर धनी व्यापारियों ने ब्लैक भारकेट और दूसरे तरह के भ्रष्टाचार करके तंगा श्रौर भुखा मारा । इतना ही नहीं हमारी देश की जनता को इन पुंजीपतियों ने मरने के वक्त कफन तक के लिये कपड़ा नहीं दिया । इस तरह से इन घनी लोगों ने हमारी गरीब जनता के साथ व्यवहार किया ग्रौर कन्ट्रोल के जरिये ग्रौर दूसरे जरिये से अनुचित लाभ उठाकर मालामाल ह्रये ।

Bill, 1953

12 Noon

क्या सरकारी विभागों के अधिकारी श्रीर कर्मचारी इन सब बुराइयों से मुक्त हैं? बया इनकम-टैक्स तथा ग्रन्थान्य टैक्स जो देश की जनता पर लगे हये हैं उनकी वसुली के जो तरीके होते हैं, उनके ग्रन्दर सराबियां वैदा करने म सरकारी मशीनरी दोषी नहीं है ? मैं तो यह समझता हूं कि शासन के अन्दर श्राज जैसा भ्रष्टाचार का व्यवसाय चन रहा है उसको देखते हय ग्राप इस्टेट इयुटी बिल के द्वारा उनके हाथों एक ग्रीर ग्रधिक हथियार देते है जिससे वह इस देश की जनता से ऋधिक वैसा खींच सकते हैं। इसलिये में माननीय अर्थ मंत्री का ग्रीर सरकार का ध्यान इस भ्रोर दिलाना चाइं।। कि भ्राप जब कानुनों का निर्माण करते है तो उसमें लोगों की भाव-तास्रों का घ्यान रखें। हमारे माननीय प्रधान मंत्री ने इस देश की स्वतंत्रता प्राप्ति की बाद कई बार संकेत रूप में कहा था कि भ्रष्टाचार ग्रौर बेईमानी को समूल नष्ट करने की ग्रावश्यकता है ग्रीर जरूरत पड़न पर फांसी का दंड दिये जाने का विचार [COUNCIL]

[Shri Kanhaiyalal D. Vaidya.] व्यक्त किया था । मुझे तो उस दिन खुशी हुई थी कि जब भारत के एकमात्र नेता ने एसे वचन बहे, स्रौर इस देश के करोड़ों लोगों के दिलों में यह ग्राशा हुई थी कि किस प्रकार हमारे यहां उन ग्रच्छे दिनों का सभा-वश होगा जब इस देश को बर्बाद करने वाले समाज विरोधी तत्व फांसी पर लटका दिये जायेंगे ? परन्तु वह शब्द शब्दमात्र रहे श्रौर कई गरीबों को फामी लगानी पड़ी, कई गरीब लोग ग्रनाचार ग्रौर ग्रनीति के शिकार हो रहे हैं। तो मैं इन तमाम बातों की तरफ ध्यान खीचते हुये मूल चीज यह कहना चाहंगा कि ग्राज इस देश के ग्रन्दर नैतिकता का स्रभाव हो गया है, लोगों में, समाज में, एक भौतिक प्रवित्त, मैटीरियलि**ज्म** (materia!ism) की स्रोर की प्रवृत्ति पैदा हो गई है, ग्रौर वह ग्रधिक **ऋधिक** धन, उचित ग्रनचित तरीकों से. कमाना चाहते ह्रे कानन की ग्राड़ में मैवाडों ग्रवराध करने वालों का बचाव होता है ग्रौर वकील लोग पैसा पैदा करते है। मैं भी अपने जीवन म वकालत कर चुका हं, लेकिन मझे दु:ख होता है यह देख कर कि यकीली पेशे का भी इस देश में अत्यंत डिग्रेडेशन हो चका है । यह ठीक है कि चकील के पेशे के कुछ लोगों ने देश की बहत अच्छी सेवा की, परन्तू इस पेशे का अधिकांश में बहुत दुरुपयोग हो रहा है। नैतिकता का स्तर इतना गिर गया है कि मनुष्यों की प्रवृत्ति यह हो गई है कि जिस प्रकार से भी हो, वह धन इकट्टा करें श्रीर सरकार के कानुन से, टैक्सों से बचें श्रीर ग्रपनी पंजी को चोर बाजारी से श्रीर म्रन्य तरीकों से बढ़ावें। जब तक म्राप शासन की प्रणाली के। सुधारने के लिये ऐसी व्य-वस्था न करे कि जो लोग कानुन से बचकर भौर तमाम टैक्सों से बचकर इस देश को इबाने में लगे हुये है, उन्हें कठोर दण्ड न

मिले, तब्तिक इससे कोई लाभ नही होगा । हमारे राष्ट्रपिता महात्मा गांधी ने जो म्रादर्श देश के पंजीपितियों के सामने रखा, देश के राजा-महाराजाश्रों, जमीदारों श्रौर जागीरदारों के सामने रखा, वह एक ट्स्टी-शिप का सिद्धांत था। ट्रस्टी के नाते उनका यह कर्तव्य होता था कि वे इस देश की जनता को ट्स्टी बना करके उनके धन-सम्पत्तिः द्वारा निर्मित कल-कारखानों ग्रौर के द्वारा ऋजित कमाई को देश की भलाई के लिये खर्च करें। मैं समझता हूं, इस कानून से इस दिशा में थोड़ी बहुत प्रगति होगी, किन्तू जैसा कि मैने दर्णन किया, वर्तमान परिस्थिति में उनके दिलों पर कोई ग्रसर पडने वाला नही है।

दूसरी बात हमारे माननीय अर्थ मंत्री जी ने कहीं थीं कि जो स्नाय इस बिल के द्वारा होगी यह केवल उन राज्यों को दी जायेगी जहां इसको खर्च करने की स्रावश्यकता होगी। इस समय पार्ट "बी" ग्रौर "सी" स्टेट्सः बहुत पिछड़ी हुई हालत में हैं भौर उनके उत्थान के लिये धन की ग्रावश्यकता है। इसलिये उन्हें इस श्राय में से धन दिया जाना 🕻 चाहिये। सरकार को चाहिये कि स्वार्थ-सिद्धि की जो भावनायें पैदा हो दूरही हैं, उस पर गम्भीरतापूर्वक ध्यान दे करके ऐसी स्थिति का निर्माण करे कि शासन की मशीनरी में जो खराबियां हैं, जिसके अन्दर ऐसी ग्रव्यवस्थ। है कि लोगों को ग्रनुचित रूप में कानून का लाभ उठाने का मौका मिलता है, उन्हें दूर करे। इसके लिये क्राप बहुत से कानून, बिल लावें, यह ठीक है परन्तू इन कानुनों के कारण देश का कोई उत्थान हों जाने वाला है या कोई क्रांतिकारी परि-वर्तन हो जाने वाले हैं, यह बात नहीं है 🕨 इस देश की जनता हमसे अपेक्षा करती है कि यहां की गरीबी दूर की जाय, वरना ग्राथिक ग्रसमानता ग्रौर

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असमानता का यदि हमारी सरकार ने निरा-करण नहीं किया ग्रौर उसका उपाय काम में न लाई, तो उसका जनकल्याणकारी राज्य की स्थापना का उद्देश्य व्यर्थ सिद्ध होगा । ग्रापने पिछले दिनों देखा है कि लोगों ने गलन तरीके से पैसा जमा किया, उन्होंने उस पैसे का दूरपयोग करके भरकार की स्थित विगाड़ी है। सरकार ने हाल ही में नाज पर से कुछ कन्दोल हटा दिथा है। जैसा कि बिरोधी दल के एक सदस्य ने कहा है, हमें बैं किंग और इंश्योरेंस के सिस्टम को नेशनेलाइज करना चाहिये, इसकी श्रावश्यकता भी है क्योंकि जब तक श्राप इस देश की ग्राधिक व्यवस्था को चलाने वाली इन मशीनरियों को नेशनेलाइज नही करेंगे तो समाजद्रोही लोग उससे अनुचित लाभ उठायेंगे। मै प्रापको बैकिंग का ही उदाहरण देता हं। जब गवर्नमेंट की डीकन्ट्रोल की पालिसी हई, तो ऐसे लोगों ने जिनके पास ब्लैकमार्केटिंग का पैसा था या दूसरे तरो के से पैदा किया पैसा था, सस्ने दामों में नाज खरीद लिया और उस खरीदे हये नाज को बैकों में गिरवी दिया स्रोर वहा मे ६०-७० प्रतिशत हिसाब से कर्ज लिया ग्रौर पैसे से भ्रोर नाज खरीद उसे स्टाक कर लिया । बाद को उसी नाज को उन्होंने दूने दाम पर बेचा । इस तरह से बैं किंग की स्विधायों का अनुचित लाभ उठाया जाता है । मुनाफाखोर लोग ग्रपनी ग्रामदनी को बिलकुल छिपाते है, मुनाफों को छिपाते है ग्रौर ग्रगर ग्राप उनके हिसाब की जाच करेंगे, तो ग्रापको पता नहीं लगेगा कि उन्होंने १० लाख का माल २० लाख में कैसे बेचा । इस प्रकार सरकार को न तो पूरा इनकमटक्स मिलता है, न दूसरे टैक्स मिलते हैं। इस्टेट ड्यूटी बिल में भी सरकार के सामने यही दिक्कतें श्रायगी ।

Estate Duty

में इस बिल का समर्थन पहले कर चुका हूं, ग्रौर मेरा यह निवेदन है कि सरकार को ऐसी मशीनरी की व्यवस्था करनी चाहिये, जिससे सरकार के बनाये हुये कानून, सरकार के उन शुभ उद्देश्यों की पूर्ति कर सकें ग्रीर इस देश में विषमता ग्रीर ग्रसमानता का भ्रन्त करके ऐसे जनकल्याणकारी राज्य का निर्माण कर सके जिसमें न कोई अमीर हो, न कोई गरीब हो, न कोई भुख। हो श्रीर न कोई नंग हो।

[For English translation see Appendix V, Annexure No. 102.]

SHRI D. D. ITALIA (Hyderabad): Mr. Deputy Chairman, Sir, in all advanced and progressive countries tne death duty, or the estate duty as it is now known, has been in existence for a long time. India wants to go forward with the other democratic nations and so I welcome this measure, the Estate Duty Bill which has been passed by the House of the People.

No doubt this kind of tax is new to India and there will be a certain amount of hardship. People do not know how to face this hardship. After all one has to be prepared and set apart a margin of his earnings for the payment of this estate duty during the life-time of a man. So I request the hon, Finance Minister to go slowly and cautiously so that there will not be undue hardship for the tax-payers. The estate duty, as we know, has to be paid on our accumulated wealth, The more wealth we accumulate, the more duty we will have to pay.

Our Finance Minister said that the object of the Bill was two-fold, but to my mind it is not two-fold but threefold-firstly to prevent further concentration of wealth in the hands of those who are already wealthy, secondly to reduce the existing inequalities in the distribution of wealth in the country and thirdly to find money to assist the States to finance their development schemes. personally think that in order to create a Wel[Shri D. D. Italia.]

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fare State to look after us and our childern, such a measure is necessary. Sir, I congratulate the hon. Finance Minister for so ably piloting the Bill in the House of the People and I also thank him for modifying and improving many of the clauses as was suggested by many of the Members of the House of the People.

But there are many more difficulties to which I would like to draw the attention of the hon. Finance Minister and I hope he will consider them very favourably. First and foremost is about the duty to be paid. My suggestion is that it should be collected in kind and not in cash because many people, wisely or foolishly, like myself, who have invested all their money in properties, business and industry, have nothing in liquid or hard cash and so it will be very difficult for people to pay the tax when it is demanded and more so when it is a big amount. We are no doubt .thankful to the hon. Finance Minister that there is provision to collect this duty by eight instalments of six months each. I would, however, request the Finance Ministry to consider this suggestion of mine.

Then about the exemption limit. To my mind the present exemption limit of one lakh is, looking to the present value of the rupee, too low. I think it should have been a lakh and fifty thousand at least, because after all the value of the rupee is only four annas compared to its pre-war value. As for the maximum rate of duty which is fixed at 40 per cent, at present, it would have been much better if it had been fixed at 25 per cent. so that the people may gradually get accustomed to this duty and know what to pay and how to pay.

One more important suggestion which I would like to make is this. Whatever rate is fixed, it should continue for at least ten years in the first instance. It should not at all be altered during the first ten years. Then there is one thing about gifts

or deeds of settlement. The period fixed is two years; I think it must be reduced to one year, because in many countries the period is only one year. If the gift or deed of settlement is made one year before the person dies no duty should be levied on that.

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The more important thing is about the appointment of an independent tribunal. It is most necessary, because after all the tax-payer must know that he will be fairly treated. If more power is given to the Executive, it is really a hardship on the tax-payers. So my humble request is that speedy steps should be taken for the appointment of an independent tribunal on the lines of the Appellate Tribunal under the Income-Tax Act. Also I request that there should be a provision for the appointment of a Board of Valuers. After all that is a more important thing, because everything depends upon how the valuation of a: property is done. As was suggested by some of the speakers who preceded me, valuation should be done on the basis of municipal taxes which we are paying. If the price of the property is to be fixed at the market rate, I think that would be a great hardship, because after all, more than 80 per cent. of the tax-payers have to dispose of their properties, to pay the estate Therefore, all these things duty. should be taken into consideration before the estate duty is imposed. With these few words, Sir, I wholeheartedly support the Bill

SHRI M. P. N. SINHA (Bihar): Mr. Deputy Chairman, at the outset I say that I welcome this measure because it is at least one step forward towards the removal of artificial positions of certain people in society. We all want, Sir, a casteless and classless society. So far as that is concerned, I think we have made this one step forward. We made one step forward for a casteless society yesterday by referring the Special Marriage Bill to a Select Committee. So far as the classless society is concerned, Sir, this Bill will take us one step further. And I, therefore. welcome it, Government and leaders.

of society have got to do something to efface this invidious distinction that exists between man and man. People become rich by accident. And it is here, Sir, that we want that the law makers and the leaders should come in to see that nobody should be rich by accident. Then, Sir, if at all, one becomes rich by reason of his labours and endeavours, I think society has a claim to take a good share of his income. And this is a step, Sir, I think towards that. Sir, we, the Socialists have been pressing for a classiess society and we therefore welcome this kind of measure that is brought before the House. I have some misapprehensions also. Sir, we have also seen that there have been so many cases of evasion of payment of income-tax; so many cases have been started. I read in a paper a few days ago that a case had been started against a very big man-one of the five or six big industrialists of this country in Calcutta evading income-tax and fabrication of accounts. Sir, we also know that by efforts of the department, crores and crores of rupees have come to the public coffers. means, Sir, that such big amount had remained hidden so far. I would therefore warn the Government, and would ask them to be careful and so make rules as to leave no scope for these expert manipulators to escape payment of the tax due to the Government. But, Sir, in spite of that, I am sure these underhand dealings will be there, and that is why I believe that to avoid all complications and to ensure income to the Government for the benefit of the people, for the benefit of the commonman, it would have been better to control all the sources that bring in money, i.e., to say, to nationalise all big industries. Well, Sir, whenever that has been pressed by us the reply has been that we are wedded to a particular kind of Constitution according to which we cannot take away anybody's property without payment. And then, we haven't got money to make all these payments. Industry must be carried on and 1t must be a going concern. Sir, I do not know if Government has ever con-

sidered the propostion from a practical point of view. They have themselves set an example in Bihar and in certain other States by abolishing zamindari and by paying the zamindars in non-negotiable bonds. I submit, Sir, that it will probably be wise to start with one State-if you cannot take a big jump, you start with one State-and nationalise all big industries, all services in that State and pay them in bonds. Of course, some interest will have to be paid, as is done in banks and post offices-we get two per cent. or two and a half per cent. So at that rate they may be given a sum which will be equivalent to that interest in bonds. And then, Sir, the slab system, the system which you introduced in the abolition of zamindari, should be introduced here also. That is to say, the larger the value, the smaller the percentage of price.

Then, Sir, coming to the Bill itself, I have to make a few observations. In the matter of exemption, Sir, 1 have found that proper attention has not been paid to the requirements of the people. For example, Sir, for the marriage of a dependant girl, a maximum of Rs. 5,000 is given. Mind you, it is not the minimum; it is the maximum. If some people can pay more than Rs. 5,000 in connection with their daughter's marriage, I think they should not be prohibited from doing so. I would tell you, Sir, that in my part of the country, it is very difficult to get a good bridegroom for good girl within this sum Rs. 5,000. And I think, Sir, that is the case in Bengal, in some portion of Uttar Pradesh and in Orissa also. So. to restrict it to Rs. 5,000 will not be conducive to good results, inasmuch as there will always be difficulties about the marriages of educated girls and girls of good families.

SHRI M. S. RANAWAT: Stop the dowry system.

Shri M. P. N. SINHA: You cannot stop it. It cannot be stopped until educated girls refuse to marry any boy who or whose parents ask for money, but it will take time.

[Shri M. P. N. Sinha.]

Another thing to which I would like to invite the attention of the House is this: You must exempt at least one residential house. I know that people may have houses at many places. All those houses, I agree, should be taxed but at least one residential should be exempted. There many middle-class gentlemen who have just one house in a village should town. That have been included in the list of exemptions. In the other House the hon. Finance Minister said that he would not like to encourage people to spend too much on houses. But where is the harm? I do not think our Finance Minister has lost his æsthetic sense or taste for art. If people have money and they want to beautify houses. I think that should not be discouraged. I do not say that all houses should be exempted. At least one residential house should be exempted

KHWAJA INAIT ULLAH: Though they may be Lal Qilas.

Shai M. P. N. SINHA: Yes. Most of the families having these Lal Qilas and big houses will be ruined. I do not know what is going to happen to these Princes. You have taken away everything from them. You have taken away their kingdoms. Unfortunately for them, they have still got their palaces left. What will happen to these gentlemen I do not know.

KHWAJA' INAIT ULLAH; It is very strange that a Socialist should be bringing in their case.

SHRI M. P. N. SINHA: We must not forget that we are legislators first and everything else afterwards. I want to be honest to this House and to myself.

Sir, regarding the mode of realisation of the tax, I have to say a few words. It is stated that the tax could be realised in six-monthly instalments in two years, or in six instalments. So far as the instalment system is concerned, I think it is quite good, but the Board should have the power to extend this period of instalments. There may

be some cases where you have assessed a man for a very big amount on his immovable property and the man may not be able to pay in spite of his best efforts and, maybe, some other big man wants to grab his house for a small sum. My submission is that you must give sufficient time in such hard cases, where you are convinced that the man concerned has made nonest attempts to make the payment but could not succeed in raising amount. In such cases, the Board should have the power to extend the period up to four years or even five years. After all, you do not lose any money by doing that, because there is a provision that, the man concerned will have to pay interest at the rate of 4 per cent. You get your interest and you do not lose. It will be a sort of investment for you and it will also help the man concerned in the payment of the tax. I think this is very fair and should be considered by the Government.

Coming to the rate of interest itselt, I think four per cent. is rather figh. Take the first class banks. They do not pay interest at that rate. Their rate is very much less, and I think that the rate of interest chargeable on instalments which have fallen due should be equivalent to the rate of interest of a first class bank.

As regards appeal, reference could be made to the High Court or the Supreme Court against an assessment by the Board but the man against whom the assessment is made will have to pay the amount of the assessment at once notwithstanding his appeal to the High Court or the Supreme Court. I know that in the matter of income-tax there have been real cases of hardship when a person has been assessed for very much higher sums and then to file an appeal, he has to deposit 12½ per cent. in advance and then only an appeal can lie. Some people feel difficulty in paying that money in advance. But here the provision actually is that, when an assessment is madewhether it is good, bad or indifferent, you will have to pay it then and then only

you can make a reference or the Board makes a reference to the High Court or Supreme Court. I think that this will work hardship. Here again the High Court and the Supreme Court should be given authority to go into a case and if they are satisfied that there is a case where the payment should be deferred or should be stayed until the disposal of the case, then they should have the power to do so.

Sir, I have given notice of certain amendments and I do not want to speak on those amendments now. because I will have an opportunity to speak on them later on. In the end, Sir, I assure you that I like this step of the Government. We do not always oppose them for the mere sake of opposition. We support them if their measures are for the good of the people and oppose them only when their measures are bad.

THE VICE-CHAIRMAN (SHRI B. C. GHOSE) in the Chair.

SHRI B. M. GUPTE (Bombay): Sir, I congratulate the Finance Minister on having accomplished a task which has been hanging fire for so many years and which defied the attempts of two of his predecessors. The Bill is welcome no doubt, though it is not revolutionary. That Ceylon and Pakistan should have preceded us in this matter clearly shows that the Bill has come none too early. It is in line with the policy adopted all over the progressive world; the policy of taking from the haves and spending for the havenots. Even the Conservative Government in England, a government which represents vested interests and the privileged classes, even that Government has been compelled to adopt this policy, and therefore this Bill is in no sense revolutionary. Though, it is not revolutionary it cannot be denied that it gave rise to feelings of widespread apprehensions in the minds of those who were likely to be affected by it. I think this was due to the exaggerated claims that were made on behalf of this measure. It was claimed that like death, the death duty will be a great leveller. Of course, it is not likely to do this, and I am glad that the Finance Minister himself is very modest in his claims. He says that it is only a step in the direction of reducing inequalities, and that is a correct estimate.

I cannot say what will be the impact of this Bill on the middle classes, it is too early to judge it today. I am prepared to admit like the Finance Minister that one must have some experience at the working of the measure. but I am afraid perhaps it may have some effect on the middle-classes which are already in very sad plight. The duty may accelerate the process of disintegration but it cannot be helped. Estate Duty or no estate duty I don't think they can be saved. They are gradually being carried to their inexorable doom of forming a new class, the new poor. So it is no use wasting our tears over what is inevitable and moreover I am not quite sure today whether that effect will be there.

With regard to the Bill itself, of course, it has been discussed threadbare in the other House and I don't propose to raise all those points here again. Even if new points are raised I don't think any useful purpose will served because as has been already pointed out, the other House is to be adjourned and there is no chance of any point being accepted here. Therefore, I would consider it more worth while to speak more about administration than about the Bill itself. But even then, in spite of all this discouraging atmosphere, I am tempted to make one suggestion or repeat the suggestion as amendments may have been moved in the other House—that is about raising exemption level of insurance from Rs. 5,000 to Rs. 10.000. In our country insurance has still to make much headway. Even on that ground this raising of the limit is urged to be correct. But I shall support it on another ground. Most of the old sources which financed the public debt. public loans-the merchants, merchant princes and so on-all those sources have dried up. One need not enter into their reasons but the fact must ▼I[Shri B. M. Gupta.]

be faced that those sources have dried up and we have to rely more and more upon institutional savings. And therefore I submit that from that point of view, insurance should be encouraged and raising of that limit would be helpful in that direction.

Even before turning to the point about administration, I would like to refer to one suggestion made by my friend. Shri Ghose. He said that this fund should be utilized for the amortisation of the debts of the States, debts which they owe to the Centre. This policy would be like the attitude of the old Sowkars of this country, who even at the time of advancing the loan, deduct the interest for one year and the first instalment and so on. I think at this time the policy of the Centre and the States should be concentrated upon spending. The question of repayment should not be raised now. Let us go on spending and fulfil the plan. If any State defaults later on, the Centre will have ample opportunities and ample powers to recover those loans. That question should not be raised now and the money that is due to the States should be given to them and the development plans should be accelerated.

I shall now turn to the administration of the Act itself because even harsh measures can be softened by proper administration and I am glad the hon. Finance Minister has promised in the other House that he will issue some pamphlets about this Bill in very simple lan-The language of the Bill is guage. too complex and complicated even for lawyers to understand and it would be much more difficult for an ordinary common man to understand. Therefore that step is in the right direction. But I would go further and suggest to the hon. Finance Minister that Public Relations Officers should be appointed and they should be there to advise and help all the assessees. Mere issuing of pamphlets will not be of much use. I don't know whether they have appointed these Public Relations Officers in the Income-tax Department but

if they are appointed, then similar Public Relations Officers with regards to the estate duty should also be appointed to help the assessees. Even more important than that is the attitude of the staff, the Controller and the subordinate staff. I would very earnestly impress upon the Finance Minister that we should profit by the experience of the working of the Income-tax Act. That experience has not been very happy. No doubts things changed and are changing but we should not start the old process again and go through the experience again. We know the experience of discourtesy and harassment. We should start with greater sympathy in this matter because the class of assessees that would come to the office of the Controller would be in a different mood. It must be remembered that they would come in a sorrowful mind with the grief of bereavement fresh in their hearts and therefore they have to be treated more sympathetically and with greater tact. I would therefore urge on the hon. Finance Minister that he should make every attempt to infuse the right spirit in the hearts of hisstaff and if he attains success in this, I am sure, he will have done a great service to those assessees and also to the country. As I said before even a harsh Act may be softened by sympathetic administration-and therfore I request the hon. would earnestly Finance Minister to impress upon the staff that this Act should be administered in the proper spirit.

With these words, I support the Bill-

KHWAJA INAIT ULLAH:

خواجة عقایت الله (بهار): جناب صدر صاحب! میں اس بل کے متعلق الینی گورنمنت کو مبارکبات دیفا چاهتا هوں اور جناب فائفنس منستر صاحب کی محفتوں کا شکریه ادا کرنا چاهتا هوں - میں دل ہے اس قانون کی اور ایسے سب قرانین کی حمایت کرتا هوں اور میں اس کو سپورت کرنے کیلئے کهرا هوں - مگر سپورت کرتے وقت مجھے هوا هوں - مگر سپورت کرتے وقت مجھے

جناب فائننس منستر صاحب سے اور اپنی حکومت سے کنچھ کہنا ہے۔ برسوں سے هلدوستان کی غریب جلتا ایسے قانون کا انتظار کر رھی تھی گیونکھ هم یه سنجه رهے تھے که سینک آزادی حاصل کرنے نے بعد ہددوستان کو ابھی تک آرتهک آزادی یعلی معاشی نهیں ملی هے اور نه هی سماجک آزادی صحینے طور سے ہم پا سکے ہیں۔ هددوستان کی غریب جنتا آرتهک آزادی اور سماجی آزادی پانے کے لئے توپ رهی هے اور هم لوگ همیشه ان کو یہ یقین دلاتے آ رہے ھیں کہ ھم هندوستان میں مساوات قائم کرنے کی یعنی (inequality) کو دور کرنے کی کوشش کر رہے ھیں اور بہت جلد هندوستان کی حکومت هندوستان میر مساوات قائم کو دیگئی - مساوات کے مطلب یه هیں که سب لوگ برابر ہوابر سوشل طریقے سے دولت میں عزت میں اور وقار میں رھیلگے - اتلے برسوں انتظار کرنے کے بعد مجھے یہ کہنا ہوتا ہے کہ -

ددبہت شور سنتے تھے پہلو میں دل کا جو چيرا تو ايک قطره خور نکلاه،

آج جب همارے ساملے استیت تیوتی بل آنا هے تو هماری ساری امیدیں ختم هو جاتی هیں - هم سمجهے هوئے تهے کہ استیت دیوتی بل سے هندوستان الانکویلیتی (inequality) میں جو ان ایکویلیتی ھے جو لوگوں میں دولت کی وجه سے

سم بری نہیں ھے وہ بہت کچھ دور ھو جائیگی - مگر اس بل کر دیکھلے کے بعد مجه انسوس هے - گرچه اس پہلے قدم در میں حکوست کو مبارکہاں بھی دے چکا ھوں پھر بھی مجھے اس بات کا افسوس ھے کہ حکومت کو جو کرنا چاھئے تھا وہ اس نے نہیں کیا اور هندرستان کے عوام کی جو امیدیس اس قانون سے وابستہ تھیں پوری نہیں هوئين - آپ کہينگے که کس طرح پوری نہیں هوئیں - سیس عرض کرونکا کہ اس بل کے بناتے وقت حکومت نے ایک لاکه روپیے کی جائداد کو استیت آ يوتى سے ايكزميت (exempt) خارج کر دیا - شاید همارے فائننس منستر صاحب کو منجه سے زیادہ معلوم ہے کہ هندرستان کی جنتا کی ارسط آمدنی قريب قريب دو سو پنجاس رويية سالانه هے اور اوسط آمدنی نکالتے وقت نظام حيدرآباده مهاراجه بهكانيره ذالمها وغيرة کو بھی شامل کو لیا جاتا ہے -

SHRI C. G. K. REDDY:

श्री सी० जे० के० रेड्डी: बिड्ला को. छोड़ दिया।

KHWAJA INAIT ULLAH:

خواجه علمايت الله: هال هال -برلا وغيره سب آ جاتے هيں - ميرے کہنے کا مطلب یہ ھے کہ ۳۹ کروز کی آبادی میں سے اگر آتھ لاکھ ﴿لوکوں کو جو که انکمتیکس دیتے هیں الگ کر دیا [Khwaja Inait Ullah.] جائے تو باقی آبادی جو هلدوستان کی بهتنی هے اسکی اگر اوسط آمدنی نکالی جائے تو میں سمجھتا هوں که شاید سو رویدے سال سے زیادہ اوسط آمدنی نہیں هوگی -

SHRI B. K. P. SINHA (Bihar):

श्री बी • के • पी • सिंहा : जनाव सदर, तो न्या ग्रानरिवल मैं म्वर यह कहना चाहने हैं कि यह स्टेट ड्यूटी बिल न हो कर स्टेट कंफिसकेशन बिल होता तो अच्छा होना।

KHWAJA INAIT ULLAH:

خواجه عنايت الله: • بجه كهني دیجئے جو که میں کہنا چاھتا ھوں ارر میرے کہنے کے بعد آپ کو کہنے کا موقع مایگا - هاں اس قانون سے ایک لاکھ روپدے کی جائداد کو ایکزمیت کیا جاتا هے - میرے خیال میں اگر حساب لگائیں تو آپ دیکھیلگے که اگر کسی آدمی کے پاس ایک لاکھ روپیے کی جائداد هو يا ايک لاکه روپية هو اور ولا اس ایک لاکھ رویدے سے کوئی کاروبار بھی نہ کرے اور بیکار بیٹھا رہے اور کسی اچھے بیدک میں اس رویعے کو جمعے کر دے یا گورسنت کو لوں (loan) دیدے تو سارھے چار پرسیدے سود کے حساب سے اسكى سالانه انكم ٥٠٥٠ روييے هو جائیگی یعنی ۳۷۵ روپیه ماهوار کی انکم اسكم هوگي - اس بل كا مقصد يه هے که هم هندوسای سے ان ایکویلیتی (inequality) در 'رن جا رهے هيں –

هندوستان کے غریبوں کو اونیا کرنے جا رھے ھیں اور امیروں کو نیچا کرنے جا رهے هيں - اگر همارے فائنلس ملستر صاحب نے کوئی اور مقصد بیان کیا هوتا تو مجه اعتراض ند هوتا ليكن اس بل کا مقصد یہی بیان کیا گیا ھے که هندوستان سے ان ای ویلیتی (inequality) کو دور کرنا ہے اور ہوے اوگوں کو امیروں کو کچھ نیھے لا کھے اور غریبوں کو اویر کرکے سب کو ہواہو کرنا ھے - تو میں کہہ رھا تھا کہ ۳۷۵ روبيه ماهوار کی جو آمدنی اس طرح یا رہے میں ان کو آپ نے ایکزمیت کو دیا تو پهر هندومتان میں کننے لوگ بچرنگے جن سے آپ استیت دیوتی وصول کرنے جا رہے ھیں - گرچہ انہوں نے کہا نہیں ہے لیکن میرا ایسا خیال هے اور شاید ان کا بھی یہی اندازہ تقریباً هوگا که سب خرچے کو نکالنے کے بعد استیت تیوتی (estate duty) سے جو آمدنی هوگی وه دس یا پندره کرو_{ڈ د}رپی_ے کی هوگی – اتو اس دس یا پندرہ کروہ ورپیے سے هندرستان کی ۳۹ کرور آبادی کی ان ایکویلیتی (inequality) کیسے درر کی جا سکیگی اور هادوستان کو کیسے تیولپ (develop) کیا جائیگا - اور هندوستان کو جستر ذیولپ (develop) کرنے کے لٹے پنجسالا پوگرام میں هم ۲۰۹۹ کروز روپیه خرچ کر رهے هیں - میری سمجه میں نہیں آتا کہ اس مندر میں اس قطرہ سے کیا ذیولی (develop) ہوگا

Éstate Duty [17 SEP. 1953] Bill, 1953 2714 ارر کیا ان ایکویلیتی (inequality) دور هوکی - اسی طرح سے ایک لاکھ کی بات چهورئے دیوغه لاکھ کی بات ليجدُ تو تيوهم لاكه كي جائداد والي كو تین هزار رویعے استیت دیوتی (estate duty) دینی پریگی جبکه اسکی آمدنی +۷۷۵ روپیه سالانه هوگی اور جسمی تین لاکھ کی جائداد ھے اس کو سازهے باری هزار روبیه استیت دیوتی دیدی پویگی - اس لئے میں سمجهتا هوں که یه قدم گرچه بالکل صحیم هے لیکن بہت نرم هے - اتنا نرم هے که ایسا معلوم پوتا هے که جو لوگ سرمایه دار هیں ان کو هم زیاده خوش ركها چاهي هين بهنسبت فريبون کے ۔ هاں اس سے کچھ امید پیدا هو كُدُى هِ كَيُونَكُهُ جِنَابِ فَانْلَنْسِ مُنْسَتَّر صاحب نے فرما ھے کہ استیت تیوتی بل کو پاس کرنے کے بعد پہر هم کچھ ی تس (rates) بھی بوھائینگے اور ا يا کرمپشن (exemption) بهي کچه کم کرینگے - تو میں سمجھتا ھوں کہ شاید اس خیال سے کہ یہ پہلا قدم هے اسلیہ اسکو آهسته آهسته اور احتماط سے اتھانا چاھتے ھیں - میں سمجھتا ھوں کہ استیت دیوتی ھلدوستان کے هر آدمی پر لگنا چاهئے - یه کیا رجه ھے کہ اسکو ایک پرنس کے اوپر لگایا جائے لاکھیں کی جائیداد والوں کے اوپر لکایا جائے لیکن کس غریب آدمی پر

نه لگایا جائے - کیونکه جو غریب آدسی

ھے اور جسکی صرف دس روپیہ کی

جائداد هے اسام استیت تیوتی دیتے وقت كوئى تكليف نهين هوكى -جبکه ولا جانے کا که جو همارے لامپدنی هیں ایکی جائداد میں سے پچاس هزار روديه گورندنت كو چلا جائيكا تو اسكو كيا پرواة هو سكتى هے اگر اسكى دس روييه کی جائداد میں سے بھی دو تیں آنہ گورنانس کے پاس چلا جائے - اس کا نتیجہ یہ هوگا که بہت عرصے سے هم جو مساوات قائم کرنے کی کوشش کر رهے هيں اور جيے کچھ لوگ اميروں کو قدل کرکے امیروں کی جائداد کو لوت کرکے قائم کرنا چاھتے ھیں وہ اس قانون سے کر لینکے - ایکزمپشن -exemp) (ticn کرتے وقت جبایال لاکھ روپیم کی جائیداد چهرز دی گئی هے ایکزمپش (exemption) يہاں تک ھی بس نهیں ہے - ہلکہ سرسری طور پر بل کو پڑھئے کے بعد مجھے معلوم ھوا کہ ارر بھی بہت ساری رمائتیں کی گئی هیں - مثلًا فارن پراپرتی (foreign property) کو اس میں نہیں لیا کیا ھے - جتنے بڑے بڑے امیر لوگ ھیں انہوں نے اپنی جائدادیں فارن کنتریز میں بنا رکھی ھیں - ان کا بہت سا ررپیه فارن کنتری میں ھے - ابھی کل ھی ھمارے ایک دوست نے پوچھا تھا که راجے مہاراجے اور بوے بوے جاکیر داران جب يورپ جاتے حيں تو اتنا ہوپیة کہاں سے خرچ کرتے هیں اور آپ عیوں انا رربیہ ای کو خرچ کیلئے دیتے هیمی تو جواب دو که ان کا تو بهت سا

[Khwaja Inait Ullah.]

روپیه فارن کنتریز میں موجود ہے۔ امریکه اور انگلیت کے بینکوں میں روپیه موجود ہے۔ جب هم جانتے هیں که یه راجے مہاراجے جو که اندین کہلاتے هیں اور برے برے امیر آدمی وهاں روپیه رکھنے هیں تو پهر انکو کیوں ایکزمیت کیا جاتا ہے۔

SHRI M. C. SHAH: They will not be exempted.

KHWAJA INAIT ULLAH:

خواجه عنایت الله: بهرحال غیر ملقوله (immovable property) بهی ملقوله (immovable property) بهی کیوں ایکزمیت کی جائے۔ میں تو چاهتا هوں که انکہ جو هیرے جواهرات هیں وہ بهی ایکزمنیت نه کئے جائیں مجھے اس کی کوئی پروالا نہیں ہے کہ آپ هم سے بهی اسٹیت تیوتی لے لیجئے کیونکه همارے پاس هے هی کیا جو آپ لیجئے کا مکر هم یہ چاهتے هیں که ان سے ضرور لیا جائے ۔ اگر هم تھوڑے سے لے ضرور لیا جائے ۔ اگر هم تھوڑے سے لے لینکے اور باقی سے نہیں لینکے تو پھر حکومت اس لائق نہیں رہے گی که دیش میں مصاوات کو لا سکے ۔

ایکزمپشن میں گفتس (gifts)
بھی رکھ دی گئی ھیں - ھم سمجھتے
ھیں که چیریتی گفتس (charity)
ھیں کہ چیریتی گفتس (gifts
کرنا چاھتی ہے وھی کام اس جیریتی
گفتس سے ھونا ہے جیسے غریبوں کی
پرورش، لوگوں کی پہھائی اور کھپ
لیبتالوں کا کام یہ سب چھریتی گفتس
سیالوں کا کام یہ سب چھریتی گفتس
ھیں - مگر ھم اس بل میں پاتے
ھیں کہ دو بوس سے پہلے اگر کوئی

کسی کے نام اپنی جانداد کا کھے حصہ لکھ دے تو وہ بھی چیریتی سنجھی جائیگی- امیروں نے اس بل کے بلنے سے بہت پہلے ھی اپنی جائدادوں کو اپنی بیوی بچوں کے نام لکھنا شروع کر دیا ھے اور اس قانوں کے پاس ھونے کے بعد ولا اور بھی اپنے بیوی اور بھوں کے نام لکھیفگے - کوئی بھتیجے کے نام لکھے کا کوئی بپوی کے نام لکھیکا اور کوئی بینتے کے نام لکھیگا - اس طرح سے وہ اینا توثل بنا لینگے حساب تیار کرلینگے که ایک لاکه ررپیه تک اپنے پاس رکهیں اور باقی جائداد نومهنل (nominal) فرضی طریقے سے فلاں فلاں کے منا لكهديلكے - يه كها جاتا هے كه اگر اسكو قبضه نهيى مليكا توهم نهيى مانينكي مگر قبضہ ثابت کرنے کے لئے کون دیکھنے جائیگا - ان بوے آدمیوں کے یاس بہت سے طریقے عیں کہ ھزار دو هزار روپیه دیکر کسی معبولی آدمی کا منهه بند کر دیی - هزار دو هزار روپیته اسکے لئے کافی هیں اور وہ لکھ دیکا کہ مرنے سے دو تھائی سال پہلے می قبضه دیا جا چکا تها - تو یه ایسی بات هے که جو کافذرن میں صحیح معلوم هونی هے لیکی اگر پریکٹیکل وے (practical way) عمل مير آپ دیکھینگے که جتنی بھی بڑی جائدادیں هیں جنکے متعالی آپکا خیال ہے کہ هم استیت تیوتی لکالینگے وہ سب کسی نہ کسی طرح سے کوئی نہ کوئی ذریعہ نکال کر ایکومپشنس کے حدود کے اندر سنگ مرمر سے بنانا چاھتے ھیں تو ا اندر آجائینگی۔ تو الدیجه یه هوگا که هم جو ۱۰ یا ۱۵ کررو رودیدے کی آمدنی کا رہ جائے گا اور آب تھرزے ھی دنوں کے اندر دیکھیلگے کہ رجستریش آفس میں اس طرح کے کئی رجستریاں ھونگی جن کے ذریعہ دیوتی کے ماتصت آنے اوالی جائدادیں بیوی -بیتی اور بیتوں کو لکھ دی جائینکی -

DR. SHRIMATI SEETA PARMANAND (Madhya Pradesh):

डा० श्रीमती सीता परमानन्दा (मध्य 'प्रदेश): कम से कम इस वजह से तो बीवी को मिल जायेगा:

KHWAJA INAIT ULLAH:

خواجه علايت الله: اس چيز كے لئے تو آپ لوگ قانرن لا ھی رھے ھیں -ابھی میرے ایک آنریبل ممبر نے یہاں پر یہ کہا کہ دفن کرنے کے لیے عیسائیوں کا بہت روپیم لکتا ہے -میں تو کہتا ہوں کہ عیسائیوں کا ہی كيون لكتا هـ مسامانون كا بهي لكتا هے - آپ آگرے میں چلے جائیے تو آپ کو تدوت مل جائے کا که مسلمانوں کو دفقانے میں کتنا رویعہ لکتا ہے۔ تاجمعل مسامانوں کو دفقانے کے لئے هي تو بنايا گيا تها - ابهي جو همارے بھائی یہ کہتے ھیں کہ ہ مزار روپیم بہت تھوڑا ھے اس کو بچھا دیا جائے تو یه بات میری سمجه میں نہیں آتی ہے - ہلدوستان کی • ۹ فیصدی جنتا کو رهنے کیائے جهونپری نهیں ھے اور کچھ لوگ سانے کے بعد تب کہ

اس لئے یہ لوگ کہتے ہیں کہ اس رقم کو بوها دیا جائے ۔ شادی کے لئے ۱ انتظار کر بھے ھیں وہ شاید خواب ھی جو پائیج هزار کی رقم رکھی گئی ھے وہ همارے ایک سوشلست بھائی کہتے هیں کہ بہت کم ھے ۔

> SHRI C G. K. REDDY: Sir, I should like to correct him. I do not understand how he calls the hon. Member a Socialist.

> KHWAJA INAIT ULLAH: In the beginning he said that "being a Socialist, I support his ..."

> SHRI C. G. K. REDDY: He has been expelled from the Party.

KHWAJA INAIT ULLAH: beginning he said "being a Socialist"; I do not know whether he belongs to your Party or not. His views are socialist.

SHRI M. S. RANAWAT (Rajasthan): Not a Praja-Socialist.

KHWAJA INAIT ULLAH: There are so many kinds of Socialists, I cannot understand.

بهرحال يه خيال ان كا تها -مجهے تعجب هوتا هے که هلدوستان کے اندر لاکھرں اور کروزوںلوگوں کے چاس رھنے کے لئے ستی کے جھونپوے تک نہیں ھیں - وہ لوگ سرکوں پر پرے رھتے ھیں - بدن بر پہذائے کے لئے کپوے بھی نہیں ہوتے ھیں ۔ پانی میں بھیگذے رہتے ھیں سردیوں سے کپکیاتے رھتے ھیں اور اسی طرح سے مرجاتے ھیں۔ ھدارے یہاں پر بھائی کہتے ھیں کہ قبر میں سنگ مرمر لگانے کے لئے اس کی رقم کو بوها دیا جائے - شادی [Khwaja Inait Ullah.]

کیائے رقم ، ها دیجئے کیونکه لوکا خریدنا پرتا ہے - مگر میں کہتا ہرں اله كون كهتا ه كه شادى كيائم لوكا خريدنا يوتا هے - جو لوگ اسطرے كى بات کرتے ھیں وہ اس دیش کے اندر کتنے هیں - وہ تو انگایوں پر گئے جا سکتے هیں - هم کچه گنتی کے اوگوں کے لئے اور عام کسانوں کے لئے دوسوا قانون نہیں بدا سکتے ھیں - غریب کے پاس يانچ هزار رويية جائين نو اسكے لئے ایک بہت بوی بات ہو جائے گی -اسکے لئے تو ۰۰ روپیه هونا بهی مشکل بات هوتی هے - اس دیعی میں ایسے لوکوں کی ھی زیادہ میجارتی ھے کہ اگر ان کو شادی کے وقت ۱۹۰۰ رربیت مل جائے تو رہ بہت خوش هو جائیں گے - هم راجه مهاراجه اور پرنسز کی خواهشوں کو پور کونے یے لئے کوئی خاص قانون نہیں بغا سکتے - اس لیے ہ هزار روبیه جو رکھا گیا هے میں اسکو بهت زیاده سمجهتا هون - اگر کوئی شادی میں زیادہ خرچ کرنا چاھتا ہے تو وہ اپنے داماد کو شادی کے پہلے یا بعد جتفا چاهتا هو اس کے نام لکھ سکتا ہے - جسکی اس قانوں میں اجازت موجود هے -

اس بل میں جو ایکزمیش دنے کئے ھیں وہ بات میری سمجھ میں نہیں آئی ہے اور میں اسکے خلاف هوں - میں تو اس خیال کا هوں که

ایک آدمی کو تیونی دیدی چاهیئے ایک مزدور کو بھی دینا جاھیئے اور ایک دهنی آدمی کو بهی دینا چاهیئے رزنه برابر ان ایکولیشی (inequality) بنی رہے کی اکر امیہ ہر تیکس لگتا هے تو اسکو یہ کہنے کا موقع نم دینا چاھیئے کہ وہ یہ کہے کہ میرے ھی أوير تيكس لكايا جاتا هي - اكر غريب کے اوپر ثیکس لگایا جاتا ھے تو اسکو کہنے کا موقع نہ ملے کہ میرے اوپر تيكس لكايا جالا م - اسطرح سے ان-ایکولیتی کہیں بھی نہبی رھے کی -ریت کے بارے میں کہیں پر۲(پرسلت) في سياكرة هو أور كهبي ير ٢٠٠٠ (پرسندی) فی سینکولا هو اور کهین پر • 9 (پرسنت) في سينكولا هو - همين اس میں کوئی عذر نہیں ھے - جو الیک فی صدی دیلے لائق ہے اور جو 4 پرسدت دینے لائق هے وہ دیگا -أس قانرن كا مقصد يه هم كه أن-ایکولایتی یعنی تفریق کو دور کرکے ایکولیتی یعنی مساوات پیدا کی جائے - همارے سانھ بوے بوے لوگ بھی ھیں اور وہ یہ کہہ سکتے ھیں کہ هم نے کا گریس کا سانھ دیا ھے تو هم سے استیت تیوتی بل کے ذریعہ دهن دولت روپيه کيون ليا جا رها هے - اگر انہوں نے اپنا فالتو روپیم جددا کی بھلائی کے لئے نہیں دیا تو یہ کمیونست بھائی آپ کا گلا کاٹلے کے لئے تیار بیتھے هیں اور ساری جائیداد چھھی لیس گے۔ تو میں یہ عرض مرنے کے بعد سینے پرسنت یعلی هو

کر رہا تھا کہ اس طرح اس قانوں کے ذویعے بری بری جائیدادیں عوام میں تقسيم نهيل هو سكتيل - اگر آپ (inequality) جادی ان ایکویلیتی کو دور کرنا چاهتے هیں تو اس طرح کے ریٹس (rates) لگا کر اور اتنی رعائتیں دیکر نہیں دور کر سکتے بہرحال سرکار کا یہ پہلا قدم هے اور منجھے يقين هے كه جوں جوں اسكو اس بارے میں تجوبه هوتا جائے کا وہ اسی طوح سے ریٹس (rates) بوھاتی چلی جائے گی اور رعائیتیں کم کرتی جانیگی تاکه بهت جلد ان ایکویلیتی نه رهے اور سارے هددوستان میں آپ استیت آيونتي بل لاکو کر سکيل -

SHRI B. RATH (Orissa): What is your method?

KHWAJA INAIT ULLAH: My method is cent. per cent. estate duty, for har eak admi, for every man, cent. per cent. for every man, cent. per cent. daulat nahin.

1 P.M.

مين سنجهتا هون كه البر، هاؤس، میں کھھ بوے لوگوں کے کئی ریپریزنتیتر (representative) نمائندے موجود هيل - اس لئے انكو اسطور کی باتیں اچھی نہیں لگ رھی ھیں۔ بهرحال يه صرف ميرا ابنا خيال هي نہیں بلکہ میرا فرض ہے کہ عام لوگوں کے جذبات کو آپ کے سامنے رکھوں -آپ اگر اس بارے میں هددوستان میں ریفریندکم لیں تو میں آپ کو یقین جالاتا هول که ۹۰ پرسینت ووت اس حق میں ملیں کے که سب پر استیت 83 CSD

تیوتی لکنی چاهیئے - لوگ کہتے هیں که مکانوں کو ایکزمیت کر دیا جائے لیکن میرے خیال میں اس میں اننے ایکنمیننس رکھے کئے ھیں که وهي بهت کافي هيل - يه بهي کها کيا ھے کہ ایک لاکھ روپیے تک کے مکانات ير ايكزميشي كيا جانا جاهيئے - تو اگر اسطوم سے کسی آدمی کے ٥ لؤکے اور چه سات یوتے هو گئے اور وہ انکو +٥ هزار روپیم دیتا هے تو اسطرم سے ان کی آمدنی ۷ اور ۸ لاکه تک ایکزمت هو جاتی ہے۔ تو یہ تو بہت ھی زیادہ رعایت ھو جائیگی - اگر کسی کے ۷ یا ۸ بیٹے هو جاتے هيں تو اس کوم لاکھ کي . يو ايكوس ع ه و جاتا هـ. د

AN HON. MEMBER:

ایک آنریبل معبر: جوائفت

فيميلي كا كيا هوكا -

KHWAJA INAIT ULLAH:

خواجه علايت الله - سارے هده وستان کو آپ جوائنت فیملی کیون نهیں بنا لیتے کہ ان ایکویلیتی کا سوال ھی تھ رہے ۔

هدو ودوز (بیوه) کی ایکزمپشنس کی بات بھی یہاں پر کہی گئی ہے که ان کو جائیداد میں وراثت نہیں ملتی ہے - لیکن جاد ھی ھماری بهنیس ولا قانون لانے والی هیں اور هم لوگوں سے مار سار کر یاس کرانے والی هیں جسکے ذریعے سے وڈوز (widows) بيوه كو جائيداد مين وراثت مل جائي-بیوہ بھی کسی کی ہیوی اور کسی کی بيتي هوكي - هندو عور أو بوسفل [Khwaja Inait Ullah.]

جائداد ملغے والی ھے - بہرحال جب کرنا هے تو دد وتوز وو کو ایک کر دیجئے۔ كرشجيين ودوزه مسلم ودوز اور هددو ودوز ایک کر دینا چاهیئے - مسلم ودوز کو اس کے خاوند کی جائداد سے دو آنه حصه ملتا هے یه اس کی پوسلل پراپرتی هو جاتی هے مگر اسکے مرنے کے فوراً بعد وہ پراپرتی جو اسے انے خاولد سے ملی تھی اس کے بیٹول اور دوسرے وارثوں کو سل جانی ھے -جب ایک مسلمان مرتا هے تو اُسکی جائیداد کا دو آنه حصه اسکی بیوی کو اور بقیہ دوسرے وارثوں کو مل جاتا ھے - دویا پانچ سال بعد یا کبھی بھی بیوی کے مرنے پر ولا جائداد پھر اسی عورت کے وارثوں کو چلی جاتی ه - اس لمبُے اگر آپ ایکزمپشن دینا چاھنے ھیں تو جنرل ایکزمپشن رکھئے۔ حالانکه میں ایکزمپشن کے رکھنے کا قائل نهیں هوں - یه سب میرے اعتراضات نهين هين بلكة سجهاؤ هين - مين اس بل کا بہت دنوں سے انتظار کو رھا تھا اور اس لئے میں اس بل کو اینی یوری قوت کے ساتھ سپورت کرنا چاھتا هون - مگر اسكي ساته هي سانه يه بهی بتا دول که یه بل اتنا کافی نهیل هے جتنا که هونا چاهیئے کیونکه یه موجودہ حالات میں آپ کے ایم اینڈ آبجيئيس (aim and objects) کو پورا نه کریگا اور ۱۰ -۱۵ کروز کی انکم سے آپ دیھی کی ان ایکولیتی کو دور نہیں کر سکتے ۔ AN HON. MEMBER:

ایک آنریبل سبر: بگنلگ (beginning) شروع هے يه تو -

KHWAJA INAIT ULLAH:

خواجه عنايت الله : بكننگ (beginning) تو هي - مثل ه كه شروع كا قدم اكر غلط هو:

دد خشت اول چوں نهد معمار کيم -تا ثریا سے رود دیوار کیے ۰۰ يعنى مطلب ية تَّهِ كه هر کام میں جب پہلا قدم هی فلط أتهايا جائے تو در معلوم هوتا هے كه كهين أكلي قدم بهي غلط نه اللهتي جائين-بعض لوگوں نے کہا ھے که ھندوستان میں اگر اسٹیٹ تیوتی لگ جائیگی تو لوگ اینا ررپیہ چھپا لیں کے صرف نه کریں کے - جائدادیں نہیں خریدیں گے - اس لئے اسے نہیں لگانا چاهیئے -میں کہتا ہوں کہ اس سے جو روپیہ لوگ بینکوں میں رکھنا چاہتے ھیں ولا بعى بعى استيت اندستريز مين لكائيس كے -

Dr. P. C. MITRA (Bihar):

डा० पी० सी० मित्रा: (विहार) रुपया लोग जमीन में गाड देंगे।

KHWAJA INAIT ULLAH:

خواجه عنايت الله: دس بيس روپیه گازا جاتا هے لاکھ دو لاکھ نہیں گازا چاتا هے - اگر لاکھ دو لاکھ کار کر رکھ دیں گے تو ان کی انکم ھی ختم ھو جاتی ہے - صرف وہی گار سکتے ہیں جو استیت دیودی میں ایکزمپت يه خيال كرنا كه امير آدمي ايني روییوں کو بانٹنا شروع کر دیگا یعنی کچه بهتیجے کو دیدیکا کچه چچا کو دیدیکا - تو اسکا نتیجه کم از کم تو یه ھوگا کہ جو دولت ھیارے ملک میں کنسټريټت (concentrate) جمع هے وه (تیوائد) تقسیم هو کر ارر زیاده ملک کے کارآمد ہو جائے کا - اسطور روپیه کام میں تو لگ جائے کا مگر ایکویلتی (مساوات) نهین هو سکتی ھے - اس کے لئے کچھ اور ھی کام کونے هوں کے - جیسے هر آدمی سے استیت تیوتی لی جائے جو بھی مرے اسکی جائداد کا ایک پرسینت - روییه میر ایک پیسه تیوتی کی طرح نهیں بلکه as a demand ولا سرکار کو چهور دے یہر اسکے بعد آپ دیکھیں کے کہ اتنا روییه همارے پاس هو جائے کا که دیھی میں کوئے بھوکا نہ رہے گا۔ ھلدوستان میں کہیں بھی کوئی کمیونسٹ کسی کو یہ کہکر نہ بہکا سکے کا کہ فلاں آدمی کو کھانے کو نہوں ملتا ھے -

میں یہ امید کرتا ہوں کہ ھمارے فائننس منستر صاحب ان مب باتوں کو مدنظر رکھیں گے اور اس بات کا وعدہ کریں گے کہ ابھی تو یہ بل پہلا قدم ہے اور اسکے بعد اسی طوح سے آئے دوسرے اور تیسرے قدم بھی اُتھائے جائینگے -

آخر میں میں اپنے ان چدہ الفاظوں کے ساتھ اس بل کو موجودہ حالت "some thing is bettter میں than nothing" کہتے ہوئے اس کو سپورت کرتا ہوں ۔

[For English translation, see Appendix V, Annexure No. 103.]

SHRI M. S. RANAWAT: Mr. Vice-Chairman, Sir, as a matter of fact I only want to bring one thing which probably would have been better it it were brought in the form of an amendment to the particular clause of the Bill later. I bring it to the notice of the hon. Finance Minister now because he may have time to think over what I say and accept my amendment when the time for it comes.

In clause 64, in sub-clause (10) they have made a provision like this, "Provided that in the case of Part C States "High Court" means in relation to Ajmer and Vindhya Pradesh, the High Court at Allahabad. Probably in the Finance Department or in the Legal Department they have no geographical idea of the situation of Ajmer and they must have thought that Ajmer must be somewhat near about Vindhya The other day some lawyers from Ajmer met me and told me that they found it very annoying that the people of Ajmer should have to go to Allahabad which with the best of their efforts will take them at least two days' journey, and it will be a difficult place. It is all right for Vindhya Pradesh which is near Allahabad but Ajmer is far away from Allahabad. They could have easily put the Rajasthan High Court in place of Allahabad High Court. I do not know if any Government department thinks that the Rajasthan High Court is not good enough. If this be the feeling, well, I have nothing to say about it. All High Court Judges are appointed by the President under the Constitution and I take it that they are all on the same level. It will create a great difficulty for the Ajmer people including the Vakils and the bar as a whole if they are connected with the Allahabad

[Shri M. S. Ranawat.] High Court. Why Allahabaq? Ιt amounts to the same thing if for Allahabad you put Bombay or Calcutta or even Madras. I cannot understand any logic in putting Allahabad High Court for Ajmer. I shall later on be bringing in an amendment to clause 64 in this respect. Allahabad will not be convenient to the five lakh people of Ajmer.

Having said that much, Sir, I do not propose to speak on the merits of this Bill because the Bill has probably the support of almost every patriotic man who wants to tax the wealthy whereever possible. Fundamentally there cannot be much objection to it but my apprehension is how the Finance Department or the Finance Minister or for the matter of that this Government will be able to translate these desires into action. At the present moment our experience of the Government is very sad and when the present machinery is corrupt and there is so much nepotism 1 think this might make another trouble. People have said a lot of things against Government. But for my part I know that things have definitely changed after the present Finance Minister took charge. He has been able to inspire the confidence of the people. Before that in the preceding five years people had reasons to suspect the activities of even the officers at the highest level not to speak of the officers at the bottom. It will be the officers at the lowest level that the people will have to face and I am very very doubtful, with the present machinery, whether this Government will be able to do anything really up to the mark. I have my experience in respect of the collection of the excise duty on tobacco and I know that it is being collected only from the poorest people and they are the sufferers. In this Bill probably the rich people alone will be squeezed. Let us wait and see.

My feeling is that the present Party in power is bringing in a lot of things just to say "that we are bringing into force all laws which are considered in

the modern world as uptodate." are modernising definitely on paper but every day we are going farther and farther away from the realities of life and every day the machinery is becoming cumbrous. That perhaps is the feeling of almost every man and even my best friends on the Government Benches in their daily life feel that it is true and unless you are able to make a strong and efficient administrative machinery and a reliable service machinery from the lowest to the highest, the problem will go on multiplying and you will give way to those whom you want to avoid. What our fiscal policy is and what our taxation policy is, one does not know. Is it on a capitalist pattern or a socialist pattern or a communist pattern? Nobody clearly knows what it is. There are examples where the capitalists at certain times influenced the affairs of the State in their favour. If we did things in a haphazard manner it will not bring us the desired results.

I may tell my friend who was very anxious to know why the first Rs. 50,000 was exempted. My feeling is that there was a desire at a certain level among the parties in power and they perhaps pressed for the exemption of the first 50,000. Perhaps they have some grouse against the people whoare having more to eat, like the Zamindars or the Sowkars and the other moneyed people. But they forget that my friends who are now holding offices are trying to get property through all kinds of influences and probably they think that they will not be able toearn more than a lakh of rupees in their office tenure out of which the first 50,000 will be exempted and the, next 50,000 will be subject to a duty of only 5 per cent. Is that the reason that they want not to tax people with Rs. 50,000? Don't forget that they would also have to come to the same level and I believe that it would have been certainly better if you had not kept such an exemption because it would then not only rope in the people who are considered rich by their past earnings but those who have become rich after 1947. But it has given them a very good chance.....

THE VICE-CHAIRMAN (SHRI B. C. GHOSE): Mr. Ranawat, will you take more time?

SHRI M. S. RANAWAT: I do not think I have got much to say.

THE VICE-CHAIRMAN (SHRI B. C. GHOSE): Any way, you continue in the afternoon.

MESSAGE FROM THE HOUSE OF THE PEOPLE

THE APPROPRIATION (No. 4) BILL, 1953

THE SECRETARY: I have to report to the Council the following message received from the House of the People signed by the Secretary to the House:—

"In accordance with the provisions of Rule 115 of the Rules of Procedure and Conduct of Business in the House of the People, I am directed to enclose herewith a copy of the Appropriation (No. 4) Bill, 1953, which has been passed by the House at its sitting held on the 15th September 1953.

The Speaker has certified that the Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

Sir, I lay the Bill on the Table.

The Council then adjourned till four of the clock.

The Council reassembled at four of the clock, MR. DEPUTY CHAIRMAN in the Chair.

SHRI M. S. RANAWAT: Mr. Deputy Chairman, Sir, I was dealing, when the House rose this morning, with clause 64 under which 'High Court' in relation to Part C Ajmer State meant the High Court at Allahabad.

Another thing about which I am rather apprehensive—which is not an objection in the law but my experience in the past few years of the administration of the country makes

me feel-is this, and I feel I am justified in being a little bit nervous about the valuation officer who is going to be the Controller. It is this man on whose efficiency, on whose honesty and on whose working will depend the success or I should say. the reputation of the whole of this measure. It is some relief that this taken up by the Central is being Government. Therefore, there may be a chance of the officers taking a little hit dispassionate view; but so far as I know of my State of Rajasthan and for that matter all Part B States, I am doubtful whether he will actually be able to come to such a level of efficiency. These States have been coming out of their medieval past: for the past five hundred years there have been constant fights amongst them. they have been encountering various raids on their territories, and they have, therefore, developed their places as self-protection centres. have built forts and fortresses costing lakhs and lakhs of rupees. Now if you take stock of this wealth, this is worth nothing. A man who is in possession of a fort, costing probably ten lakhs of rupees, is not worth anything now, the fort has no sale value at all. Nobody will take it even for a rent of Rs. 5 a month. A man keeping it does not propose to have a new building because it will cost him fresh investments. A property worth Rs. 10 lakhs, is now reduced to Rs. 5 to Rs. 500 in the open market. The market value of house property has been reduced so much. We will have a whole team of 'karyakartas', who will like to blackmail these people. They will say: How do you say this fort which is worth Rs. 5 to 10 lakhs. is now not even worth Rs. 5,000. So strong nerves will be required for an officer to get out of such insinuations. With this background, we are so near the change that there is bound to be lot of local jealousy; the jealousy of the political parties is too strong. personal jealousies are still persisting. So, I request the Finance Minister to see that he should use his very best judgment or power of selection to find out a large number of officers who will be above board and whose